



**CORRECTED AS ON 29/01/2021**  
**SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA**  
**THIRTEENTH SESSION, 2021**  
***LIST OF UNSTARRED QUESTIONS FOR ANSWER ON***  
***29<sup>TH</sup> JANUARY, 2021***  
**TOTAL NO. QUESTIONS: 163**

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**CORRECTION /01/2021**

**SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA  
THIRTEENTH SESSION, 2021  
LIST OF UNSTARRED QUESTIONS FOR ANSWER ON  
29<sup>TH</sup> JANUARY, 2021  
TOTAL NO. QUESTIONS: 163**

SHRI ALEIXO REGINALDO LOURENCO

**SONSODDO GARBAGE DUMP AND RDF MATERIAL**

1. **Transferred to Science Technology & Waste Management as Unstarred LAQ No. 231 answered on 28/01/2021.**

SHRI ALEIXO REGINALDO LOURENCO

**GOLDEN JUBILEE SIGNATURE PROJECT AT VASCO DA GAMA**

2. WILL the Minister for Urban Development be pleased to state:
  - (a) the total funds allocated to Mormugao Municipal Council for construction of Golden Jubilee Signature Project and date of transfer to Municipal account;
  - (b) the details of any other fund diverted or proposed to be diverted from other projects to the Signature Project;
  - (c) the original estimated cost and latest revised estimated cost if any;
  - (d) the reasons for delay in execution of the project; and
  - (e) the date on which construction of the project will commence and its projected date of completion?

SHRI ALEIXO REGINALDO LOURENCO

**ANCIENT MONUMENT/ARCHAEOLOGICAL SITE STATUS TO  
VICEREGAL PALACE AT MORMUGAO HARBOUR**

3. WILL the Minister for Archaeology be pleased to state:
  - (a) whether the Government is considering to declare the Vice Regal Palace/Old Palace Hotel site at Mormugao Harbour as an ancient monument and archaeological site;
  - (b) the details of any sites inspections or archaeological investigations carried out till date;
  - (c) whether there is any resistance from Mormugao Port Trust in this endeavour; and

- (d) if so, furnish the details thereof; the powers entrusted to the Government under the law and action taken or proposed to be taken in this regard?

SHRI ALEIXO REGINALDO LOURENCO

**PROTECTION OF GOAN PLANT VARIETIES**

4. WILL the Minister for Agriculture be pleased to state:
- (a) furnish details of all local Goan plant and seed varieties registered with Protection of Plant Varieties and Farmers Right Authority till date;
  - (b) the steps taken or proposed to be taken to register local Goan plant varieties during the last four years;
  - (c) the steps initiated to protect IPR of genetic resources of local plant varieties grown, conserved and developed by the Goan agriculturists over generations; and
  - (d) the steps initiated to meet the challenges of management and protection of IPR of local Goans plant and seed varieties?

SHRI ALEIXO REGINALDO LOURENCO

**RECOVERY OF PROPERTY TAX FROM MPT AND ITS  
CONCESSIONARIES AND LESSEES**

5. WILL the Minister for Urban Development be pleased to state:
- (a) whether the Mormugao Municipal Council is in receipt of any representations from some citizens regarding consolidated property tax payable by concessionaries/tenants of Mormugao Port Trust having escaped assessment during the last three years;
  - (b) if so, furnish copy thereof;
  - (c) the details of action taken by MMC on the said representation till date;
  - (d) whether legal opinion of Municipal advocate was sought in the matter; if so, furnish details thereof; and
  - (e) whether it is true that MMC is not acting on the citizens representation under political pressure?

SHRI ALEIXO REGINALDO LOURENCO

**DEVELOPMENT WORKS EXECUTED BY MORMUGAO  
MUNICIPAL COUNCIL**

6. WILL the Minister for Urban Development be pleased to state:
- (a) furnish the ward-wise details of all works executed by Mormugao Municipal Council during the last five years;

- (b) the name of the work, estimated cost, name and address of contractor, dates of commencement and completion of work and total amount paid to the contractor; and
- (c) the details of all works where administrative approval and technical sanction has been obtained and the date on which each work will be tendered?

SHRI ALEIXO REGINALDO LOURENCO

**HEARINGS HELD**

7. WILL the Minister for Urban Development be pleased to state:

- (a) the number of hearings held by CCP Commissioner in the month of November, 2020 in cases of illegal constructions;
- (b) the details of cases such as names of the parties/aggrieved petitioners whose hearings were held in November 2020 in cases of illegal constructions/structures;
- (c) furnish copies of the final orders issued by the CCP, Commissioner in the month of November and December 2020 in such cases of illegal construction;
- (d) furnish the details of cases in which hearings were held in November 2020 but final orders were not issued by the CCP Commissioner and the reasons therefor;
- (e) the details of demolitions undertaken and completed based on final orders issued by the CCP Commissioner in the month of November and December 2020; and
- (f) the details of the cases with names of the parties whose demolitions were not undertaken despite the final order being issued by the Commissioner, CCP for demolition and reasons for not undertaking the demolition of such illegal structures?

SHRI ALEXIO REGINALDO LOURENCO

**PROPOSALS/WORKS UNDER THE GTDC**

8. WILL the Minister for Tourism be pleased to state:

- (a) whether the Government is aware that many developmental work (estimates) proposals/work priorities are submitted to the Goa Tourism Development Corporation from Canacona Constituency from the year 2017 till date; if so, furnish the list of work (estimates) submitted to the Department from the year 2017 till date; and
- (b) furnish the list of works pending for administrative approval already issued; list of tendered works, list of works pending for expenditure sanction, list of works for which expenditure

sanctioned is already issued, list of works with work order issued, list of work in progress and works completed from the year 2017 till date?

SHRI ALEXIO REGINALDO LOURENCO

**FUNDS ALLOTTED**

9. WILL the Minister for Sports & Youth Affairs be pleased to state:
- (a) the details of funds allotted to Churchill Brothers football club from the year 2017 till date; furnish details with the number of instalments given to Churchill Brothers Football Club year-wise;
  - (b) the criteria adopted by the Department to sanction annual funds to Churchill Brothers Football Club;
  - (c) whether any other Football Club of the State have also applied for the aforesaid fund; if so, furnish details of the number of applications received and scrutinized by the department for sanctioning the said fund; furnish the details thereof; and
  - (d) whether the funds are being used by Churchill Brothers Football Club; whether the club has submitted the annual balance sheet on the expenditure; if so, produce the copy of the balance sheet; if not, the reasons thereof?

SHRI ALEIXO REGINALDO LOURENCO

**PROJECTS UNDER SMART CITY AND AMRUT MISSION**

10. WILL the Minister for Urban Development be pleased to state:
- (a) the details of each of the projects undertaken under Smart City and Amrut Mission respectively since 09/06/2019 indicating description of project, procedure followed for inviting tenders, details of tenders received, date of allotment of work order, name of successful contractor, cost of the project, amount paid, whether approved in the BOD meeting and status of the same as on date;
  - (b) the date of expiry of fixed term period of appointment of the then Chief Executive Officer, Mr. Swayndipta Pal Chaudhuri, the total amount of salaries paid to him after expiry of the said period; the details of procedure followed for recovery of the said amount and reasons for not taking criminal action against him;
  - (c) the details of the amount withdrawn from the bank accounts of Imagine Panjim Smart City Development Ltd. and Amrut Mission respectively by Mr. Swayanditpta Pal Chaudhuri as an authorised signatories after expiry of fixed term period of his appointment indicating date and amount withdrawn, whether from IPSCDL or



- Amrut Mission Account, name of the bank and branch, account number, particulars of withdrawals; and
- (d) the names of the members authorised to operate the bank accounts of Imagine Panjim Smart City Development Ltd. and Amrut Mission since its inception?

SHRI ALEIXO REGINALDO LOURENCO

**RESOLUTIONS PASSED BY PANCHAYATS**

11. WILL the Minister for Panchayati Raj be pleased to state:
- (a) give details (name and Constituency) and Village Panchayat resolutions passed in favour and against the upcoming double tracking of the South Western railway track; furnish copies of these Village Panchayat resolutions in favour and against the double tracking; and
- (b) give details (name and Constituency) and Gram Sabha resolutions passed in favour and against the upcoming 400kv LILO Transmission line by Goa Tanmar Power Transmission Project; furnish copies of the Gram Sabha resolutions in favour and against the project?

SHRI ALEIXO REGINALDO LOURENCO

**OCCUPANCY CERTIFICATE**

12. WILL the Minister for Urban Development be pleased to state:
- (a) whether it is a fact that the Corporation City of Panaji has not issued Occupancy Certificates for shop No.08, H. No. 11/13/8 on the ground floor of the building Shri Saraswati Mandir, Dr. P. Shirgaunkar Road, Panaji-Goa;
- (b) furnish copy of the approved plan and Occupancy Certificate of the ground floor of Shri Saraswati Mandir Building issued by the Corporation indicating total number of shops existing as per the said plan;
- (c) whether it is a fact that the plan attached with the lease agreement showing existence of Shop No.08 on the ground floor of the said building submitted by the lease holder in the year 2009 while applying for the trade and occupation license was forged/fabricated and is not approved by the Corporation of the City of Panaji;
- (d) the reasons for issuing Trade and Occupation license for the said shop having no occupancy certificate and approved plan and details of the officials involved in issuing the same; and
- (e) the details of the amount towards renewal of Trade and Occupation license fees and sign boards recovered by the Corporation from

Shirodkar Auto parts, near Kadamba Apartments, Opp. ICICI Bank, A.B. Road, Panaji-Goa?

SHRI ALEIXO REGINALDO LOURENCO

**RAILWAY EXPANSION IN THE STATE**

13. **Transferred to Revenue as Unstarred LAQ No. 174 answered on 27/01/2021.**

SHRI ALEIXO REGINALDO LOURENCO

**HOUSING BOARD AT SHRISTHAL IN CANACONA CONSTITUENCY**

14. WILL the Minister for Housing be pleased to state:

- (a) whether it is fact that there are plots available with Housing Board at Shristhal in Village Panchayat Shristhal in Canacona Constituency;
- (b) if so, furnish details such as the total number of plots available with the Board, the total number of plots auctioned and issued to the applicants, the total number of applications pending with the Department, the total number of plots available with the Government and whether the Government intends to allot the remaining plots to the local applicants;
- (c) whether the Government has received any proposal from Hon. MLA of Canacona to allot the Housing Board plots to the Department of Fire and Services and Lok Vishwas Pratishthan School;
- (d) if so, whether the Government intends to allot the same and the time frame by which it will be allotted; and
- (e) if not, the reasons therefor?

SHRI ALEIXO REGINALDO LOURENCO

**DEVELOPMENTAL WORKS IN CANACONA CONSTITUENCY**

15. WILL the Minister for Panchayati Raj be pleased to state:

- (a) whether the Government is aware that many developmental works (estimates) proposals/work priorities are submitted to the Panchayat from Canacona Constituency from the year 2017 till date;
- (b) if so, furnish the list of works (estimates) submitted to the Department from the year 2017 till date; and
- (c) furnish the list of works pending for expenditure sanction and administrative approval with reasons for pendency and works for which administrative approval has been already issued, list of

tendered works, list of works with work order issued, list of work in progress and works completed from the year 2017 till date?

SHRI ANTONIO FERNANDES

**SCHEMES AND COURSES UNDER SOCIAL WELFARE**  
**DEPARTMENT**

16. WILL the Minister for Social Welfare be pleased to state:

- (a) the details of different Schemes and Courses available under Social Welfare Department;
- (b) the criteria to avail the benefits of all such Schemes/Courses;
- (c) the total number of applications received under each Scheme in Santa Cruz Constituency from 01/04/2017 till date with name, address, date of application received;
- (d) the details of the number of applications sanctioned under each Scheme from 01/04/2017 till date;
- (e) the details of applications pending with reasons therefor; and
- (f) the time frame by which the pending applications will be cleared?

SHRI ANTONIO FERNANDES

**WORKS UNDERTAKEN BY PANCHAYATS**

17. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the number of works undertaken in all the Panchayats in Santa Cruz Constituency during the last two years;
- (b) furnish Panchayat-wise details such as name of work, estimated cost and date of completion; and
- (c) the Panchayat-wise details of the funds allotted with details such as Grant-in-Aid, RDA and Octroi?

SHRI ANTONIO FERNANDES

**INFRASTRUCTURE WORKS IN SANTACRUZ CONSTITUENCY**

18. WILL the Minister for Tourism be pleased to state:

- (a) whether any proposals have been received to develop tourism related infrastructure in Santa Cruz Constituency;
- (b) if so, furnish details thereof;
- (c) the present status of the proposals; and
- (d) the details of the projects accepted and those rejected with reasons therefor?

SHRI ANTONIO FERNANDES

**OLD AGE HOME AT CHIMBEL**

19. WILL the Minister for Provedoria be pleased to state:

- (a) whether the Government is planning to reconstruct a new building for old age home at Chimbel; and
- (b) if so, the details thereof?

SHRI ATANASIO MONSERRATE

**REVENUE, SUBSIDY, COMPENSATION AND ASSISTANCE**

20. WILL the Minister for Agriculture be pleased to state:

- (a) whether the Government is aware of the mushrooming of Nurseries which sell flower plants/fruit bearing trees at a high price as there is no authority to monitor them;
- (b) if so, the action the Government intends to take in this matter;
- (c) whether the Government is getting any revenue from them;
- (d) whether the Department allows purchase of tractor/transplanting machinery at a concessional rate;
- (e) whether subsidy is provided under community farming and any Assistance is granted in case the rice crop is damaged due to heavy rainfall/drought;
- (f) if so, the details thereof;
- (g) the compensation the Government is providing due to destruction of crops by wild boars, monkeys, porcupines since complaints have emanated from many Villages;
- (h) whether the Government has been able to find ways to ensure that the agriculture sector becomes a major contributor of the primary sector of the State during the current decade by boosting the youth with subsidy and attractive motivation schemes to undertake growing of crops; and
- (i) whether the Government provides assistance for growing flowers/fruits/vegetables by locals, as the State requires flowers/fruits/vegetables for weddings and festivals and the majority of flowers are supplied from outside the State ?

SHRI ATANASIO MONSERRATE

**REVISION OF HOUSE TAX AND COMMERCIAL TAX**

21. WILL the Minister for Panchayati Raj be pleased to state:

- (a) whether the Government is considering in bringing changes to the powers of Gram Sabha; if so, the reasons therefor;

- (b) whether the Government is considering revising the House Tax and Commercial Tax;
- (c) if so, whether the Government has kept in mind the current unemployment scenario and high tariff of electricity bills;
- (d) the details of funds allocated to different Panchayats to tackle garbage;
- (e) whether the Government provides a stable uniform garbage disposable/treatment proposal for each Panchayat;
- (f) the reasons for not appointing vigilant security guards and installing CCTV cameras to catch/fine the miscreants, by the Panchayat, as garbage is thrown by miscreants of certain sites; and
- (g) the action the Panchayats intend to take regarding stray cattle that has caused many accidents?

SHRI ATANASIO MONSERRATE

**CAMPAL INDOOR COMPLEX**

22. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the present status of swimming pool at Panaji with reasons for delay of this project;
- (b) whether the Campal Indoor Complex, a multi-purpose Indoor Stadium, is ready for the National Games to conduct Volleyball and Basketball;
- (c) details of other disciplines that will be conducted there;
- (d) the reasons the Government has used the new expensive premises such as Campal Stadium which was constructed recently with wooden flooring for the National Games 2021 to conduct the Zilla Panchayat elections inspite of having alternative places being made available;
- (e) whether the Government will permit the City of Panaji (CCP) to ask Sports Authority of Goa (SAG) to hand over the Campal football ground to them for development;
- (f) whether the Government will consider appointing preliminary Hockey coaches where the coaches have retired to boost Hockey;
- (g) the present status of signing of a Memorandum of Understanding with Goa Hockey Association regarding the ground that was allocated to them where filling of more than 7 metres was done by the Association after their Hockey field at Fatorda was taken for the Tennis for the National Games; and
- (h) the present status of project of FIFA compliant football stadium in the City of Panaji, Campal as promised by the State Government after the demolition of the stadium for the First Film Festival in 2004?

SHRI ATANASIO MONSERRATE

**MOBILITY PLAN UNDER JNNURM**

23. WILL the Minister for Urban Development be pleased to state:

- (a) the present status of mobility plan prepared by the Corporation of City of Panaji under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) Scheme envisaged as public transport system and pedestrian precincts which was submitted to the Union Ministry of Urban Development in 2013;
- (b) whether the Transport Department has any plans to propose a Bridge from Panaji to Betim to decongest the traffic in the city;
- (c) the total amount collected through issue of challan to defaulters by Traffic Police/Transport RTO's with Taluka-wise details of amount collected;
- (d) whether the Government has any plan to install speed control/ auto cruise/tempomat that automatically controls the speed of a motor vehicles to avoid over speeding which causes accidents and loss of life; and
- (e) the present status of Imagine Panaji Smart City Development Limited (IPSCDL) a special purpose vehicle created under Smart City Mission to implement the Panaji Smart City Roadmap as IPSCDL has appointed Urban Mass Transit Company Ltd. to prepare a Parking Policy and Parking Master Plan for Panaji to manage the parking problems in Panaji city in a sustainable manner?

SHRI ATANASIO MONSERRATE

**FORMULATION OF TOURISM PROMOTION BOARD**

24. WILL the Minister for Tourism be pleased to state:

- (a) whether the Government has any plans for formulating a new Tourism Promotion Board for the State of Goa;
- (b) if so when, and names of the stakeholders;
- (c) the details of the work that has been done since Goa Tourism Policy was implemented;
- (d) the reasons for objections for the same;
- (e) whether the same is withheld/implemented, with details thereof;
- (f) whether the Tourism Department has any plan to restore the heritage buildings of Panaji; if so, the details thereof;
- (g) whether the Government has given any beach cleaning proposal for Miramar and Dona Paula;
- (h) the details of the Tourism Project taken up at Dona Paula under Coastal Circuit II;

- (i) the details of Progress Report and the action taken on the Report submitted by the Consultants of the Agency that the Government had appointed to study options to develop Tourism in Goa's hinterland; and
- (j) the details of new projects to be undertaken to promote Tourism in the State?

SHRI ATANASIO MONSERRATE

**SUBSIDIES ON FRUIT BEARING TREES**

25. WILL the Minister for Agriculture be pleased to state:

- (a) the number of people who have taken fruit bearing trees with details of quantity taken and subsidy;
- (b) whether there is any mechanism in place to check if the trees have been planted;
- (c) whether the Government has any proposal to give paddy seed to the farmers and fertilizer quota at least during the Kharif crop sowing ; and
- (d) whether the Government will think of purchasing harvesters and threshing machines and coordinate with Panchayats so that only diesel rates are charged and all cultivators get free service ?

SHRI DIGAMBAR KAMAT

**TOWN AND COUNTRY PLANNING BOARD MEETINGS**

26. WILL the Minister for Town & Country Planning be pleased to state:

- a) the number of times the TCP Board has been constituted since 01/01/2017 till date; the date wise details with names and address of the members with their educational qualification, designation and experience if any;
- b) the number of TCP Board meetings held from 01/01/2017 till date; furnish date wise details along with copies of the Minutes of all the TCP Board Meetings;
- c) the number of times such board meetings have been adjourned; the date wise details of meetings adjourned and held on different date.
- d) whether an adjourned meeting can be further adjourned for the second time and additional agenda items can be added; if so, under which provision of TCP Act; Give details of such Provisions in the Act along with relevant copy of the Act; and
- e) the number of times adjourned Meetings have been held with additional Agenda; furnish details of each meeting separately?

SHRI DIGAMBAR KAMAT

**MEETINGS OF SGPDA**

27. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the number of times South Goa Planning and Development Authority (SGPDA) has been constituted since 01/01/2017 till date; the date wise details with names and address of the members, their educational qualifications and designation;
- (b) the number of SGPDA meetings held from 01/01/2017 till date; furnish date wise details along with copies of the Minutes of all the SGPDA Meetings;
- (c) the number of times such Authority meetings have been adjourned; the date wise details of meetings adjourned and held on different date;
- (d) whether an adjourned meeting can be further adjourned for the second time and additional agenda items can be added; if so, under which Provision of TCP Act/PDA Regulations it can be done; furnish details of such Provisions of the Act; and
- (e) the number of times adjourned Meetings have been held with additional Agenda; furnish details of each meeting separately?

SHRI DIGAMBAR KAMAT

**ODP OF CALANGUTE/PARRA AND CANDOLIM UNDER NGPDA**

28. WILL the Minister for Town & Country Planning be pleased to state:

- a) furnish the date when Calangute/Parra/Candolim areas were removed from Regional Plan and declared as a Planning area; furnish copy of notification declaring it as Planning area and making it a part of NGPDA;
- b) furnish the date when NGPDA prepared a land use map and land use register for these areas under Section 26; furnish copy of land use map and register;
- c) furnish the date when Public notice was published giving 30 days time to file objections to land use map and register; furnish copy of notice separately;
- d) the number of objections received from the people; furnish copies of objections received; furnish copies separately for Calangute/Parra/ Candolim;
- e) the name/names of the Town Planning Officer/Committee appointed by the Authority to hear all objections and to prepare the report;
- f) the number of meetings held for hearing objections; furnish a copy of the report prepared and submitted to the Authority;



- g) the date the report was adopted by the Authority; furnish a copy of resolution adopting the map and register and the date when the Public notice was published in Official Gazette; furnish copy of the notification;
- h) the date when the draft ODP was prepared by NGPDA and submitted to the Government for approval; furnish details such as copy of minutes of NGPDA approving draft ODP and date on which the same was submitted to TCP Board, date of approval by TCP Board and date of approval by Government, furnish copy of draft ODP;
- i) the date of advertisement, calling for objections to the ODP in writing published, furnish copy of advertisement and details of objections received; furnish copy of each objection separately;
- j) the date when the Sub-Committee appointed to consider objections /suggestions, copy of the Order Constituting the Sub- committee, name and address of the Members of the Sub-committee, their Qualifications, Agenda and Minutes of each Meeting of the Sub-Committee, copies of file notings of each Meeting of the Sub-Committee, Inspections conducted by them before submitting the Report/Final Report; furnish copy of all the Inspection Report and copy of the Final Report submitted to NGPDA;
- k) whether the NGPDA has started granting development permissions based on draft ODP;
- l) the number of permissions granted till date; the details of permissions granted with name of applicant, area of zone, zoning, built up area asked for, whether residential, commercial, date of permissions;
- m) the date when the final ODP was approved by the Authority; the date wise details of the meetings held to approve the Final ODP; furnish copy of Minutes of these Meetings;
- n) the date-wise details when the ODP was submitted to TCP Board for final approval and when it was approved; furnish copy of the Minutes/Orders; and
- o) the date-wise details when the ODP was submitted to the Government for approval and when it was approved; furnish copy of approval with copy of file notings?

SHRI DIGAMBAR KAMAT

**ODP OF PANJIM/BAMBOLIM UNDER GPPDA**

29. WILL the Minister for Town & Country Planning be pleased to state:

- (a) whether any area other than Panjim was removed from Regional Plan and declared as a Planning area; furnish copy of the

notification declaring it as Planning area and making it a part of GPPDA;

- (b) the date when GPPDA prepared a land use map and land use register for these areas under section 26; furnish copy of land use map and register;
- (c) the date when Public notice was published giving 30 days time to file objections to land use map and register; furnish copy of notice separately;
- (d) the number of objections received from the people; furnish copies of objections received; furnish copies separately for Panjim/Bambolim and any other area under GPPDA.
- (e) the name/names of the Town Planning Officer/Committee appointed by the Authority to hear all objections and prepare the report;
- (f) the number of meetings held for hearing objections; furnish copy of the report prepared and submitted to the Authority;
- (g) the date the report was adopted by the Authority; furnish copy of the resolution adopting the map and register and the date when the Public notice was published in Official Gazette; furnish copy of the notification;
- (h) the date when the draft ODP was prepared by GPPDA and submitted to the Government for approval; furnish details such as copy of minutes of GPPDA approving draft ODP and date on which the same was submitted to TCP Board, date of approval by TCP Board and date of approval by the Government; furnish copy of draft ODP;
- (i) the date of advertisement, calling for objections to the ODP in writing published; furnish copy of advertisement and details of objections received; furnish copy of each objection separately;
- (j) the date when the Sub-Committee appointed to consider objections /suggestions, copy of the Order Constituting the Sub-committee, name and address of Members of the Sub-committee, their Qualifications, Agenda and Minutes of each Meeting of the Sub-Committee, copies of file notings of each Meeting of the Sub-Committee, Inspections conducted by them before submitting the Report/Final Report; furnish copy of all the Inspection Report and copy of the Final Report submitted to GPPDA;
- (k) whether the GPPDA has started giving development permissions based on draft ODP.
- (l) the number of permissions granted till date; furnish details of the permissions granted with name of applicant, area of zone, zoning, built up area asked for, whether residential, commercial, date of permissions;

- (m) the date when the final ODP was approved by the Authority; furnish date wise details of the meetings held to approve the Final ODP and enclose copy of Minutes of these Meetings;
- (n) the date-wise details when the ODP was submitted to the TCP Board for final approval and when was it approved; furnish copy of Minutes/Orders; and
- (o) when was the ODP submitted to the Government for approval and when it was approved by the Government; furnish details date wise, and enclose copy of approval with copy of file notings?

SHRI DIGAMBAR KAMAT

**ODP OF VASCO UNDER MPDA**

30. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the date when MPDA prepared a land use map and land use register for these areas under section 26, furnish copy of land use map and register;
- (b) the date when public notice was published and giving 30 days time to file objections to land use map and register; furnish copy of notice separately;
- (c) the number of objections received from the people; furnish copies of objections received;
- (d) the name/names of the Town Planning Officer/Committee appointed by Authority to hear all the objections and prepare the report;
- (e) the number of meetings held for hearing objections, furnish copy of report prepared and submitted to the Authority;
- (f) the date the report was adopted by the Authority, furnish copy of resolution adopting the map and register, the date when the Public notice was published in Official Gazette, furnish copy of notification;
- (g) the date when the draft ODP was prepared by MPDA and submitted to the Government for approval, furnish details such as copy of minutes of MPDA approving draft ODP and date on which the same was submitted to TCP Board, date of approval by TCP Board and date of approval by Government, furnish copy of draft ODP;
- (h) the date of advertisement, calling for objections to the ODP in writing published; furnish copy of advertisement and details of objections received; furnish copy of each objection separately;
- (i) the date when the Sub- Committee appointed to consider objections /suggestions, copy of the Order Constituting the Sub-Committee, name and address of the Members of the Sub-Committee, their

Qualifications, Agenda and Minutes of each Meeting of the Sub-Committee, copies of file notings of each Meeting of the Sub-Committee, Inspections conducted by them before submitting the Report/Final Report; furnish copy of all the Inspection Reports and copy of the Final Report submitted to MPDA;

- (j) whether the MPDA has started granting development permissions based on draft ODP;
- (k) the number of permissions granted till date, furnish details of the permissions granted with name of applicant, area of zone, zoning, built up area asked for, whether residential, commercial, date of permissions;
- (l) when was the final ODP approved by the Authority; furnish date-wise details of the meetings held to approve the Final ODP and enclose copy of minutes of these meetings;
- (m) when was the ODP submitted to TCP Board for final approval and when was it approved; give date-wise details; furnish copy of minutes/orders; and
- (n) date on which ODP was submitted to Government for approval and when it was approved by Government; furnish details date-wise, and furnish copy of approval with copy of file notings?

SHRI DIGAMBAR KAMAT

**MARGAO ODP**

31. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the present Status of Margao ODP 2028; furnish details of High Court order in the matter of United Goans Foundation v/s Government of Goa and SGPDA;
- (b) the total number of development permissions granted by SGPDA based on ODP till date; furnish details of each permission along with name of developer, survey number, area of plot, type of plot, FAR, development permission number, number of flats and status of each development as on date whether the same is started or completed;
- (c) whether the Hon. High Court stated that the status of the permissions based on ODP depends on the outcome of the petition;
- (d) whether the SGPDA included a Condition in the Development Permissions given after the Interim High Court order, stating that legality of construction licence will depend on the outcome of the Petition in the Hon. High Court of Bombay;
- (e) whether the SGPDA requested for early disposal of the petition filed in the Hon. High Court;

- (f) the measures adopted by the Government to protect the interests of the citizens who purchase units in properties which might be deemed illegal tomorrow based on the outcome of the High Court Petition;
- (g) whether the SGPDA made a letter of caution to all the Developers who have been provided permission based on ODP 2028 informing them about the High Court interim order with respect to ODP;
- (h) furnish copies of all letters made to all development permission applicants/ developers; and
- (i) whether any complaint was made to the Authority or Department with respect to any agent operating in the SGPDA who provides permissions in exchange of monetary benefits; if so the details thereof?

SHRI DIGAMBAR KAMAT

**SANJEEVANI SUGAR FACTORY**

32. WILL the Minister for Agriculture be pleased to state:

- (a) the current Status of Sanjeevani Sugar Factory; whether the Factory is closed by the Government; if so, reasons for the closure;
- (b) whether the Sugarcane Farmers were consulted before closing the Sugar Factory; if so, the details of all the communications and correspondence between the Government and the Farmers with copies of various communications, Agenda and Minutes of meetings held with the Farmers and other relevant documents;
- (c) whether the farmers had raised concerns or complaint about the functioning of the Sugar Factory; if so; furnish the details with Action Taken Report;
- (d) whether the Government has issued notification to bring Sanjeevani Sugar Factory under Department of Agriculture from Department of Co-operation; if so, the reasons for the same; furnish all documents pertaining to the said decision with relevant file notings and notifications;
- (e) the total production of sugar per day and total production per year of Sanjeevani Sugar Factory during the last 5 years; furnish details for each year separately;
- (f) whether the Government has taken over the Sanjeevani Sugar Factory from the Society; if so, the details of the takeover including date and procedure adopted with copies of relevant file notings;
- (g) the current status of the Board of Directors/ Shareholders who still have a stake in the Society; furnish all relevant details;

- (h) the details of the Staff /Employees strength of Sanjeevani Sugar Factory such as number of total employees, name and address of the employees, designation, whether permanent or temporary employment; furnish details as on date;
- (i) the details of the suppliers (farmers) of sugar cane to Sanjeevani Sugar Factory for the processing of sugar and the rate at which the factory purchases sugarcane from the local cultivators to boost the sugar production, furnish the list of suppliers/farmers who supply sugarcane to the factory with the supply quantity of each supplier and details of payments made to them;
- (j) whether the Government has provided any Financial Assistance to the Farmers after closure of the Sanjeevani Sugar Factory; if so, the details, with list of beneficiary farmers and amount paid to them; and
- (k) the proposal of the Government with regards to re-starting the Sanjeevani Sugar Factory?

SHRI DIGAMBAR KAMAT

**TOURIST ARRIVALS IN THE STATE OF GOA**

33. WILL the Minister for Tourism be pleased to state:

- (a) the number of tourists who visited the State of Goa during the years 2019, 2020 and 2021 till date; furnish details of Domestic Tourist and Foreign Tourists separately giving details of each month separately;
- (b) the methodology adopted by the Government to calculate the influx of tourists arriving in the State of Goa; furnish all relevant details with documentary evidence;
- (c) the occupancy of Hotels, Homestays and other Accommodation Facilities during the years 2019, 2020 & 2021; furnish details with name and data of each Hotel/Homestay/Accommodation separately;
- (d) whether the Tourism Department is aware of illegal operations of Hotels /Homestays/Accommodation Facilities in the State; if so, the action the Government has taken against them; furnish all relevant details;
- (e) the number of tourists who arrived in the State of Goa; the number of rooms occupied in various Hotels and details of revenue generated by the Hotel Industry during Sunburn Classic Music Festival at Vagator in December 2019;
- (f) the basis on which claims were made to the Media by the Tourism Minister of Goa that almost 1 lakh tourists participated and

turnover of Rs. 250 Crore took place during the Sunburn Classic Music Festival 2019;

- (g) whether it is a fact that more than 40 to 45 Lakhs Tourists arrived in the State of Goa for the New Year Celebrations in December 2020 as claimed by the Tourism Minister of Goa; if so, the methodology used by the Tourism Department to calculate the arrivals of Tourists in the State; furnish all relevant details;
- (h) whether the Tourism Department is aware of mass gatherings on various Beaches in the State on 30<sup>th</sup> and 31<sup>st</sup> December 2020; if so, whether the Department had deputed any staff to ensure all the guidelines were followed and discipline maintained on the beaches of Goa; furnish details with names of the Staff deployed and on duty with location of duty, duty timings etc. if not, the reasons for non-deployment;
- (i) whether any cases were booked against the violators /offenders for various violations on the beaches of Goa on 30<sup>th</sup> & 31<sup>st</sup> December 2020; if so, furnish details with name and address of the violators, copy of cases booked against them, Action Taken Report by the Law Enforcing Authority and all other relevant details; and
- (j) whether the Department had prepared a report through a consultant on arrival of Tourists in the State of Goa and Hotel occupancy; if so, furnish a copy of the said Report along with Action Taken Report by the Government?

**SHRI DIGAMBAR KAMAT**

**TOURISM POLICY AND MASTER PLAN**

34. WILL the Minister for Tourism be pleased to state:

- (a) whether any Consultant was appointed for preparing Master Plan and Tourism Policy for the State of Goa; if so, the details thereof with relevant copies of file notings, Work Order, copy of Extension Letter if any;
- (b) the details of payments made to the said Consultant till date; furnish all relevant details with file notings of the Finance Department;
- (c) whether the Consultant had submitted any Report to the Government; furnish copies of all such Reports prepared with date of submission of each Report by the said Consultant and also provide copies of Action Taken Report by the Government;
- (d) the details of all consultation and/or data collected by the Consultant with/from Tourism Stakeholders and General Public prior to preparation of the Reports/ Policy Documents/Master Plan. furnish copies of each relevant document;

- (e) the details of all consultation and/or data collected by the Consultant/Tourism Department with/from Members of Legislative Assembly prior to preparation of the Reports/Policy Documents /Master Plan. furnish copies of each relevant document;
- (f) whether the Members of the Legislative Assembly had alleged in the Goa Legislative Assembly of irregularities /copy paste job by the Consultant while preparing the Tourism Policy; if so, what action the Government has taken against the said Consultant;
- (g) whether the Chief Minister / Tourism Minister assured the Members of the Goa Legislative Assembly to conduct an inquiry of all the transactions and works carried out by the Consultant appointed to prepare the Master Plan and Tourism Policy of Goa? if so, give copy of the Inquiry Report along with Action Taken Report;
- (h) the current status of Tourism Master Plan and Tourism Policy.
- (i) whether the Government has notified the Tourism Policy and constituted the Tourism Board? if so, furnish details with copy of Notifications; if not, the reasons for the same; and
- (j) whether the Travel and Tourism Association of Goa and other Tourism Stakeholders have raised objections to the Tourism Policy of Goa; if so, furnish copies of all relevant communications received by the Government pertaining to the same. Give copies of replies made by the Government and the Action Taken Report by the Government?

SHRI DIGAMBAR KAMAT

**REPRESENTATION OF SPORTS PERSONS AT NATIONAL AND INTERNATIONAL LEVEL**

35. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the details of Sports Associations who are given Grants towards representation of Sports Persons at National and International level from 2017 till date;
- (b) whether any Sports Associations have not received Grants towards Representation of Sports Persons at National and International Level from 2017 till date? the details of each Associations and each Case separately on yearly basis;
- (c) the details of Grants/Sponsorships/Financial Assistance given to Sports Persons/Associations representing State at National and International level for Sports Kits, Travel, Food and Accommodation for different sports activities from 2017 till date; the details of each Person /Association with details of each case separately on yearly basis;



- (d) the details of Grants/Sponsorships/Financial Assistance granted/sanctioned for the past three years for different sports activities in the State;
- (e) whether there are any Grants/Sponsorships/Financial Assistance sanctioned but not paid till date of Sports Associations /Sports persons representing State for National/International events;
- (f) the details of each Sports Persons/Association separately wherein outstanding amount is yet to be paid or reimbursed and Grants/Sponsorships/Financial Assistance pending since 2017 to respective Sports Associations/Sports Persons affiliated to Sports Authority of Goa; and
- (g) whether the Government gives Grants /Sponsorships/Financial Assistance to a Sports Persons with Disabilities; if so, the details of the Grants/Sponsorships /Financial Assistance provided to all such Sports Persons from 2017 till date; furnish details of all pending cases with amounts of Grants/Sponsorships /Financial Assistance not released till date?

SHRI DIGAMBAR KAMAT

**EMINENT SPORTS PERSONS AND TALENTED YOUTH OF GOA**

36. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the Department of Sports and Youth Affairs has records of all the Goans Sports Persons and Youth who have excelled at the National and International Level Representing the State in various Sports Events and National Youth Festivals by winning Awards /Prizes; if so, the details with name of the Sports Person, Award /Prize Won, Category of Sports Represented, Category of Activity or Performance; if not, the reasons therefor;
- (b) whether the Government has rewarded all those who have excelled at National and International Level by Winning Awards/Prizes by participating in various Sports Activities; if so, furnish all the relevant details with details of rewards given; if not, the reasons therefor;
- (c) whether the Government has any plans to recognize /felicitate or Organize Performances during the 60<sup>th</sup> year of Goa Liberation of all those Sports Persons /Youths who have excelled at the National and International Level Representing the State in various Sports and Youth Festivals; if so, furnish details of the same; if not, the reasons therefor; and
- (d) whether the Government intends to publish during the 60<sup>th</sup> Year of Goa Liberation a commemorative volume with details of all the Sports Persons / Youth who have excelled at National and

International Level representing the State in various Sports /Youth Festivals?

SHRI DIGAMBAR KAMAT

**SWAYAMPURNA SCHEME**

37. **Transferred to Planning & Statistics as Unstarred LAQ No. 176 answered on 27/01/2021.**

SHRI DIGAMBAR KAMAT

**VILLAGE DEVELOPMENT PLANS**

38. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the list of villages which have prepared Development Plan under Section 238 of Panchayat Raj Act;
- (b) furnish correspondence copies of Directorate of Panchayat ordering Panchayats to implement High Court Order 6/18 dated 12/3/2020; and
- (c) the details of assistance provided to the Panchayats by way of Infrastructure, Finance, Experts Panels, Training etc. to Villages to help them prepare Village Development Plans under section 238 of GPRA?

SHRI DIGAMBAR KAMAT

**MOTOR VEHICLES AMENDMENT ACT 2019**

39. WILL the Minister for Transport be pleased to state:

- (a) whether the Government plans to implement the New Motor Vehicles (Amendment) Act 2019 which has come into force from 1st September, 2019 in the State of Goa;
- (b) whether the Government will grant relaxation or lower traffic penalties/fines towards various offences; if so, give details with the title of offence, fines stipulated in the Motor Vehicle Act 2019 and the proposed reduction by the Government;
- (c) whether it is permissible to lower traffic penalties/fines below the level prescribed under the New Motor Vehicles (Amendment) Act; if so, give details under which Clause the same can be lowered;
- (d) whether the Government is aware about inadequate basic infrastructure in the State for smooth movement of Traffic and Pedestrians; if so, measures the Government has adopted to improve the basic infrastructure;
- (e) whether the Government will complete the Infrastructure in the State for Smooth Movement of Traffic and Pedestrians before

- implementing the New Motor Vehicles Act 2019; if so, the time frame by which the entire Infrastructure will get ready; and
- (f) whether the Government will take responsibility of any untowards incident, accident causing serious injuries or death of the people in the State due to lack of proper infrastructure for smooth movement of Traffic and Pedestrians?

SHRI DIGAMBAR KAMAT

**PAYMENTS RELEASED TO VARIOUS AGENCIES, CONTRACTORS, CONSULTANTS**

40. WILL the Minister for Tourism be pleased to state:

- (a) the month-wise details of payments released to various Agencies, Contractors, and Consultants by the Department of Tourism from April 2017 till date; furnish details of each payment made separately with details such as name to whom the payment is made, date and amount and all other relevant details along with file notings of the approval of the Finance Department for making such payments;
- (b) the month wise details of payments released to various Agencies, Contractor, and Consultants by the Goa Tourism Development Corporation from April 2017 till date; the details of each payment separately with details such as name to whom the payment is made, date and amount and all other relevant details along with file notings of the approval of the Finance Department/Approvals from GTDC Board for making such payments;
- (c) the details of pending payments of various Agencies /Contractors/Consultants by Department of Tourism /Goa Tourism Development Corporation from April 2017 till date; furnish details of each case separately with amount pending and reasons for pendency;
- (d) the details of Work Orders issued by Department of Tourism /Goa Tourism Development Corporation to various Agencies /Contractors/Consultants from April 2017 till date; Give copy of each Work Order separately;
- (e) whether the Goa Tourism Development Corporation is appointed as Nodal Agency to organize various Events of Government of Goa; if so, whether GTDC has enough expertise, infrastructure and facilities with manpower to organize such events; Give details of all such events organized by GTDC from April 2017 till date; Give copy of Government Order /Notifications appointing GTDC as Nodal Agency to Organize various Government Events;

- (f) whether the GTDC engaged services of any Private Agencies to organize and manage various events of Government of Goa from April 2017 till date; if so, give details with copies of Tender Notice/Tender Document/Work Orders and Payment details of each Event separately; and
- (g) whether the GTDC has empaneled Event Management Agencies to organize /manage various events; if so, the selection criteria followed for the same; give details with all relevant documents such as Tender Notice, Tender Document, Agenda and Minutes of Meetings, File Notings, Copies of Notings of approval by Finance Department for empanelling Event Management Agency by GTDC?

SHRI FRANCISCO SILVERIA

**COMPENSATION FOR DAMAGED CROPS**

41. WILL the Minister for Agriculture be pleased to state:

- (a) the details of various schemes available with the Directorate of Agriculture for the farmers;
- (b) the details of proposals received from the farmers of St. Andre constituency such as;
  - i) name of the work ;
  - ii) tendered work with name of agency ;
  - iii) works completed ;
  - iv) works not completed with reasons from 2012 till date ;
- (c) the details of applications for claiming compensation for damage of crops received from the farmers of St. Andre constituency
- (d) whether the Government assessed the damage done to crops in St. Andre Constituency caused due to heavy incessant rains ;
- (e) whether the Government paid any compensation to the farmers of St. Andre Constituency who suffered heavy losses due to damage of crops ;
- (f) if so, the details with names and address ;and
- (g) if not, the reasons therefor?

SHRI FRANCISCO SILVERIA

**REGISTERED FARMERS WITH KRISHI CARDS**

42. WILL the Minister for Agriculture be pleased to state:

- (a) the number of registered farmers from St. Andre Constituency who received financial assistance under P.M. Kissan Yojana;
- (b) the details with names and addresses and the amount received by each farmer;

- (c) whether any farmers are yet to receive the financial assistance under P.M. Kissan Yojana; if so, give details with names and address and the date by which the farmers will be paid their dues; and
- (d) the number of registered farmers from St. Andre Constituency holding Krishi cards, furnish details with names and addresses?

SHRI FRANCISCO SILVERIA

**HORTICULTURE OUTLETS IN ST. ANDRE CONSTITUENCY**

43. WILL the Minister for Agriculture be pleased to state:

- (a) furnish the names and addresses of registered Horticulture Outlets in St. Andre Constituency ;
- (b) the horticulture products supplied to these outlets by the Horticulture Corporation ;
- (c) whether all the Horticulture outlets in St. Andre Constituency are functional;
- (d) whether the Horticulture Corporation purchase the horticulture products produced by the farmers in St. Andre Constituency ;
- (e) if so, furnish details thereof; and
- (f) if not the reasons therefor?

SHRI FRANCISCO SILVERIA

**PROVISION OF BIO-DIGESTER TOILETS**

44. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of applications received by the Government for provision of Bio-digester toilets in St. Andre Constituency ;
- (b) the names of applicants with names, address and the amount received from each applicant ;
- (c) whether any Bio- digester toilets have been constructed for the people of St. Andre Constituency;
- (d) if so, furnish details ;
- (e) if not, the reasons for pendency ; and
- (f) the stipulated time frame for completion of the pending Bio-digester toilets in St. Andre Constituency?

SHRI FRANCISCO SILVERIA

**REGULARISATION OF ILLEGAL HOUSES**

45. WILL the Minister for Panchayati Raj be pleased to state:

- (a) whether the Panchayats of St. Andre Constituency have been directed to issue Token House numbers to illegal houses who have obtained water and electricity connections under Human Rights ;

- (b) whether the Government proposes to regularize such houses in St. Andre Constituency; if so, the details thereof ; and
- (c) whether the move to provide electricity and water connections to these illegal houses will be detrimental to the administration of the Panchayats and result in a loss of revenue for the Panchayats ?

SHRI FRANCISCO SILVERIA

**DSSS RECIPIENTS IN ST. ANDRE CONSTITUENCY**

46. WILL the Minister for Social Welfare be pleased to state:

- (a) whether the Government has sufficient funds to disburse pension to DSSS beneficiaries;
- (b) the total number of persons registered under DSSS pensions till date from St. Andre Constituency;
- (c) the number of persons receiving DSSS pensions from St. Andre Constituency with names and addresses;
- (d) the total number of applications pending with the department from St. Andre Constituency give names and addresses and reasons for pendency; and
- (e) the number of applicants with names and addresses disqualified under this Scheme from St. Andre Constituency with reasons therefor?

SHRI FRANCISCO SILVERIA

**NUMBER OF WIDOW DSSS RECIPIENTS**

47. WILL the Minister for Social Welfare be pleased to state:

- (a) the number of widow applicants from St. Andre constituency who have applied for DSSS pension with names and addresses of applicants;
- (b) the total number of pending cases with names and addresses and reasons for pendency;
- (c) whether any such widow applicants have been disqualified under the Scheme; if so, the names and addresses, the reasons for disqualification; and
- (d) whether the Government will propose to enhance the widow pension from `2000 to `2500 per month?

SHRI FRANCISCO SILVERIA

**FOOTBALL GROUND AT GOA VELHA**

48. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the present status of the development works of the Football ground at Goa Velha in St. Andre Constituency;
- (b) whether all administrative approvals and financial sanctions have been obtained ; if so, the details thereof;
- (c) if not, the reasons therefore ;
- (d) whether the work has been tendered if so name of the agency; and
- (e) the time frame for completion of the Football Ground?

SHRI FRANCISCO SILVERIA

**RESTORATION OF GYMNASIUM AT BATIM**

49. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the Government is aware that the Gymnasium at Batim Panchayat Ghar in St. Andre Constituency is non-operational due to damaged equipment;
- (b) whether the Government will allot funds to replace the old damaged equipment;
- (c) if so, give details and if not, the reasons therefor; and
- (d) whether the Government will consider to give the Gymnasium on contract to a private agency?

SHRI FRANCISCO SILVEIRA

**DISTRIBUTION OF SPORTS GOODS FOR SCHOOLS AND CLUBS**

50. Will the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the Government proposes to distribute sports equipment's to Schools and Sports clubs in St. Andre Constituency;
- (b) if so, the type of equipment and if not, the reasons therefor;
- (c) whether the Government will revive the School Sports Tournament which was stopped due to the pandemic; and
- (d) if so, the details thereof and if not, the reasons therefor?

SHRI FRANCISCO SILVEIRA

**YELLOW BLACK TAXIS**

51. Will the Minister for Transport be pleased to state:

- (a) the number of two wheelers, private four wheelers registered with the Government from St. Andre Constituency;

- (b) the number of commercial four wheelers registered with the Government from St. Andre Constituency;
- (c) the number of yellow black taxis registered from St. Andre Constituency;
- (e) furnish details with names and addresses of owner; and
- (f) the total revenue collected annually from St. Andre Constituency by the Government?

SHRI FRANCISCO SILVEIRA

**DEVELOPMENT OF BEACHES IN ST. ANDRE CONSTITUENCY**

52. Will the Minister for Tourism be pleased to state:

- (a) whether the Government proposes to develop at least one beach either Siridao or Bambolim in St. Andre Constituency as a tourist destination;
- (b) if so, name of the beach with details thereof and the time frame for its development;
- (c) whether the Government will acquire the land for development; if so give details, if not, the reasons therefor;
- (d) whether the Government is aware that beaches of St. Andre Constituency have a wide scope to attract domestic tourists in large numbers; if so, the details thereof; and
- (e) the steps the Government will take to develop these beaches within the stipulated time frame for acquisition of land and its development?

SHRI FRANCISCO SILVEIRA

**MUSICAL SHOWS ON THE BEACHES OF ST. ANDRE**

53. Will the Minister for Tourism be pleased to state:

- (a) whether the Government has any plans to organise free Musical shows on the beaches of St. Andre Constituency for entertaining domestic tourists;
- (b) if so, furnish the details thereof;
- (c) if not the reasons thereof; and
- (d) the efforts being made by the Government to attract domestic tourists to the beaches in St. Andre Constituency?

SHRI FRANCISCO SILVEIRA

**UPGRADATION OF PANCHAYAT COMMUNITY HALL**

54. Will the Minister for Panchayati Raj be pleased to state:



- (a) whether the Government proposes to upgrade the Community Hall of Neura Panchayat which is in a bad condition;
- (b) whether the Government proposes to provide CCTVs and install air conditioners to Panchayat Ghar and the Community Hall;
- (c) if so, furnish the details and if not, the reasons therefor;
- (d) whether the Government will consider to take up the works of renovation of the Community Hall and the Panchayat Ghar on priority and entrust the work to GSIDC; and
- (e) if so, furnish the details with the time frame for the completion of the work?

SHRI GLENN TICLO

**WORKS UNDERTAKEN BY MAPUSA MUNICIPAL COUNCIL**

55. Will the Minister for Urban Development be pleased to state:

- (a) the details of works undertaken by the Government in Ward number 7 and 8 in Mapusa which falls under Aldona Constituency from the year 2012 till date; and
- (b) the details of pending works and works in pipeline?

SHRI GLENN TICLO

**PROJECTS APPROVED UNDER TOWN AND COUNTRY PLANNING**

56. Will the Minister for Town & Country Planning be pleased to state:

- (a) the total number of projects with more than 3 units i.e. Residential/Commercial/Institutional at Aldona Constituency approved by the Town and Country Planning Department at Mapusa from March 2012 till date; and
- (b) the details with names of the license holders, types of projects, Survey Nos., name of the owner, area of the plot, built up area of the project cost of the project and infrastructure tax collected from such projects?

SHRI JAYESH SALGAONKAR

**VEHICLES LEASED / CONTRACT**

57. Will the Minister for Tourism be pleased to state:

- (a) the details of all vehicles leased/taken on contract by the Department of Tourism and GTDC from 2017 till date; and
- (b) furnish details including name of the vehicle owner, type of vehicle, contract order, rent per month, kms driven, log book of trips, payments made and pending of all such vehicles?

SHRI JOSE LUIS CARLOS ALMEIDA

**TOWN AND COUNTRY PLANNING ACT**

58. Will the Minister for Town & Country Planning be pleased to state:

- (a) the number of files received by MPDA from 1-1-2017 till date for issue of completion certificate under the TCP Act;
- (b) the details with name of the applicant, date of application, type of permission required, location area of the plot, type of construction etc;
- (c) the number of completion certificates approved by the MPDA from 1-1-2017 till date;
- (d) the details with name of the applicant, date of approval, location, type of construction etc., with the status of each application;
- (e) the date of issue of completion certificate by the Member Secretary of MPDA in all cases, with name of the applicant; and
- (f) whether any file is pending; if so, furnish details of the same?

SHRI JOSE LUIS CARLOS ALMEIDA

**DEVELOPMENT PERMISSIONS RECEIVED BY MPDA**

59. Will the Minister for Town & Country Planning be pleased to state:

- (a) the number of applications/file for issue of Development Permission received by MPDA from 01.01.2015 till date;
- (b) the details with name and address of applicant, name of partners/directors in case of Firm/Company, date of application, location of area, survey number, area of plot and type of construction such as residential/commercial/single dwelling unit /compound wall and status of each application;
- (c) the procedure adopted by MPDA for issue of development permission with details thereof; and
- (d) whether any application is pending; if so, furnish details of the same?

SHRI JOSE LUIS CARLOS ALMEIDA

**HORTICULTURE OUTLETS IN VASCO CONSTITUENCY**

60. WILL the Minister for Agriculture be pleased to state:

- (a) the total number of Horticulture outlets allotted in Vasco Constituency;
- (b) the details with name, addresses and location of the same;
- (c) whether any applications for Horticulture outlets are pending;
- (d) if so, furnish details with name, addresses and location of the same; and

- (e) whether any applications were rejected by the Department; if so, reasons therefore?

SHRI JOSE LUIS CARLOS ALMEIDA

**DSSS IN VASCO CONSTITUENCY**

61. WILL the Minister for Social Welfare be pleased to state:

- (a) furnish the details with name and address of applications sanctioned, rejected and pending under DSSS in Vasco Constituency from 2015 till date; and  
(b) the reasons for the pendency?

SHRI JOSE LUIS CARLOS ALMEIDA

**WORKS UNDER SPORTS AND YOUTH AFFAIRS IN MORMUGAO TALUKA**

62. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the present status and progress report of all on-going and proposed works initiated by the Sports and Youth Affairs Department in the Mormugao Taluka;  
(b) whether the work is as per the time frame; and  
(c) if not, the reasons therefore?

SHRI NILKANTH HALARNKAR

**VACANCIES IN TOWN AND COUNTRY PLANNING**

63. WILL the Minister for Town and Country Planning be pleased to state:

- (a) the number of vacancies to be filled in the Town and Country Planning Department; and  
(b) furnish category-wise post of Officer, UDC, LDC, MTS vacant in the Department till date along with reservation if any?

SHRI NILKANTH HALARNKAR

**VACANCIES IN AGRICULTURE DEPARTMENT**

64. WILL the Minister for Agriculture be pleased to state:

- (a) the number of vacancies to be filled in the Agriculture Department; and  
(b) furnish category-wise post of Officer, UDC, LDC, MTS vacant in the Department till date along with reservation if any?

SHRI NILKANTH HALARNKAR

**VACANCIES IN TOURISM DEPARTMENT**

65. WILL the Minister for Tourism be pleased to state:

- (a) the number of vacancies to be filled in the Tourism Department; and
- (b) furnish category-wise post of Officer, UDC, LDC, MTS vacant in the Department till date along with reservation if any?

SHRI NILKANTH HALARNKAR

**VACANCIES IN SPORTS DEPARTMENT**

66. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the number of vacancies to be filled in the Sports Department; and
- (b) furnish category-wise post of Officer, UDC, LDC, MTS vacant in the Department till date along with reservation if any?

SHRI NILKANTH HALARNKAR

**VACANCIES IN PANCHAYATI RAJ DEPARTMENT**

67. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the number of vacancies to be filled in the Department; and
- (b) furnish category-wise post of Officer, UDC, LDC, MTS vacant in the Department till date along with reservation if any?

SHRI NILKANTH RAMNATH HALARNKAR

**VACANCIES IN TRANSPORT DEPARTMENT**

68. WILL the Minister for Transport be pleased to state:

- (a) the number of vacancies to be filled in the Transport Department; and
- (b) furnish category-wise post of Officer, UDC, LDC, MTS vacant in the Department till date along with reservation if any?

SHRI NILKANTH HALARNKAR

**VACANCIES IN LEGISLATIVE AFFAIRS**

69. **Transferred to General Administration as Unstarred LAQ No. 175 answered on 27/01/2021.**

SHRI NILKANTH HALARNKAR

**VACANCIES IN URBAN DEVELOPMENT DEPARTMENT**

70. WILL the Minister for Urban Development be pleased to state:

- (a) the number of vacancies to be filled in the Urban Development Department; and
- (b) furnish category-wise post of Officer, UDC, LDC, MTS vacant in the Department till date along with reservation if any?

SHRI NILKANTH HARLARNKAR

**VACANCIES IN SOCIAL WELFARE**

71. WILL the Minister for Social Welfare be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category wise ( i.e. Officer, UDC, LDC, MTS, Teachers) post vacant in the Department till date with reservation if any?

SHRI NILKANTH HARLARNKAR

**VACANCIES IN ARCHIVES DEPARTMENT**

72. WILL the Minister for Archives be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category-wise post of Officer, UDC, LDC, MTS, Teachers vacant in the Department till date with reservation if any?

SHRI NILKANTH RAMNAT HARLARNKAR

**VACANCIES IN ARCHAEOLOGY DEPARTMENT**

73. WILL the Minister for Archaeology be pleased to state:

- (a) furnish the number of vacancies that are yet to be filled in the Department till date; and
- (b) furnish category-wise post of Officer, UDC, LDC, MTS, Teachers vacant in the Department till date with reservation if any?

SHRI PRASAD GAONKAR

**CONVERSION OF LAND**

74. WILL the Minister for Town and Country Planning be pleased to state:

- (a) the details of land Conversions approved by the TCP Board with name, areas, date of approval from April 2012 to March 2017 in Sanguem Taluka;
- (b) furnish details of conversion approved by the TCP Board with name, areas, date of approval from April 2017 till date in Sanguem Taluka;

- (c) furnish details of status of lands that were approved by TCP Board from April 2012 till date; and
- (d) the Taluka-wise details of files approved under Section 16 of TCP Act?

SHRI PRASAD GAONKAR

**STATUS OF NETRAVALI PANCHAYAT IN SANGUEM**

75. WILL the Minister for Panchayati Raj be pleased to state:

- (a) whether the Government is aware about disqualification of Sarpanch and Deputy Sarpanch of Netravali Village Panchayat over irregularities;
- (b) if so, the details thereof;
- (c) the status of disqualification of Sarpanch and Deputy Sarpanch of Netravali Village Panchayat; and
- (d) whether the Government is aware that currently two Sarpanchas are holding charges in Netravali Village Panchayat?

SHRI PRASAD GAONKAR

**MADAL BEAUTIFICATION PROJECT VALKINI, SANGUEM-GOA.**

76. WILL the Minister for Tourism be pleased to state:

- (a) the total amount spent on Madal Beautification Project Valkini, Sanguem-Goa; the reason for pendency;
- (b) the total number of projects undertaken in Sanguem Constituency for beautification and details of amount spent on it with its present status;
- (c) the total number of files put up from the year 2017 till date and the number of files approved till date; and
- (d) furnish details of new proposal from the year 2012 till date and the number of new proposals approved by the Department from 2017 till date?

SHRI PRASAD GAONKAR

**STATUS OF SPORTS GROUND IN SANGUEM TALUKA.**

77. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) furnish details of Sports grounds taken up for development in Sanguem Taluka; and
- (b) the details of amount spent on development of ground in Sanguem Taluka and status of maintenance of Sports complex in Sanguem?

SHRI PRASAD GAONKAR

**FLYING SQUADS**

78. WILL the Minister for Town & Country Planning be pleased to state:

- (a) whether there are flying squads to attend to the complaints of illegal land fillings, hill cutting and construction in Sanguem Taluka;
- (b) if so, furnish Village-wise and date-wise details of the complaints received and attended to by the flying squads from April 2017 till date; and
- (c) if not, whether the Government proposes to formulate flying squads to control illegal land filling, hill cuttings and construction in Sanguem Taluka;
- (d) whether the Department has received any complaints regarding illegal hill cutting or land conversion in Sanguem Taluka; if so, the details thereof?

SHRI PRASAD GAONKAR

**GROWTH RATE OF AGRICULTURE**

79. WILL the Minister for Agriculture pleased to state:

- (a) the Taluka-wise details of the growth rate of Agriculture in the State as projected by the Department and the actual growth rate year-wise from April 2017 till date ;
- (b) the crop-wise details of the increase in productivity in each Taluka from April 2017 till date ;
- (c) whether there is any difference in the projected and actual figures ;
- (d) if so, the details with reasons for the same ; and
- (e) the details of steps initiated by the Government to minimize the gap between the projected and the actual figures?

SHRI PRASAD GAONKAR

**STATUS OF HINTERLAND AND ECO TOURISM**

80. WILL the Minister for Tourism pleased to state:

- (a) whether the Government has any plans to promote hinterland and eco-tourism in the rural areas; if so, the details thereof ;
- (b) whether there is any proposal before the Department to promote and develop hinterland Tourism in Sanguem Taluka; if so, furnish details thereof; and
- (c) whether Hinterland circuit has been proposed in Sanguem Taluka, if so, the details including plan for action?

SHRI PRASAD GAONKAR

**CONSTRUCTION OF VILLAGE PANCHAYAT GHAR**

81. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the present status of the ongoing Construction of Village Panchayat Ghar at Cavrem-pirla, Quepem ;and
- (b) furnish details and present status of the new proposal of Construction of Village Panchayat Ghar at Curdi, Sanguem Taluka and Village Panchayat Molcarnem, Quepem?

SHRI PRAVIN ZANTYE

**GALVAN GROUND IN ARDHAWDA OF MAYEM- VAIGINIM**

82. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the development of playground estimated to Rs. 2,07,64,663 at Galvan Ardhawada in Village Panchayat Mayem has been taken up for execution; if so, the details of the progress thereon;
- (b) the present status; and
- (c) the time frame by which the project will be completed?

SHRI PRAVIN ZANTYE

**PROPOSAL UNDER ZILLA PANCHAYAT FUND**

83. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of the works under taken in Mayem Constituency through Zilla Panchayat fund with name of the works, Village Panchayat, date of estimates, cost and status of the work, from April 2017 till date; and
- (b) the details of pending works of Mayem Constituency from April 2017 till date, if any ?

SHRI PRAVIN ZANTYE

**COMPENSATION TO FARMERS IN MAYEM CONSTITUENCY**

84. WILL the Minister for Agriculture pleased to state:

- (a) whether the Government has received any applications towards damage of crops due to heavy rainfall during the last three years till date from Mayem Constituency ; and
- (b) if so, the number of applications received and cleared with names, addresses and sanctioned amount ?



SHRI PRAVIN ZANTYE

**WORKS IN MAYEM CONSTITUENCY**

85. WILL the Minister for Agriculture be pleased to state:

- (a) the details of the number of works/ projects like bunds, sluice gates completed during the year 2017-18 and 2019-2020 in Mayem Constituency;
- (b) the details of the number of such projects proposed and their present status; and
- (c) the number of pending works with reasons for pendency?

SHRI PRAVIN ZANTYE

**PROPOSALS IN MAYEM CONSTITUENCY**

86. WILL the Minister for Tourism be pleased to state:

- (a) the number of proposals/projects under GTDC in Mayem Constituency taken up by the Department since 2017 till date; the number of projects pending with the Department ;
- (b) the details of the number of High Mast sanctioned in Mayem Constituency; and
- (c) the details of the number of Four arm high sanctioned in Mayem constituency?

SHRI PRAVIN ZANTYE

**ATAL ASRA YOJANA SCHEME**

87. WILL the Minister for Social Welfare be pleased to state:

- (a) the details of the number of sanction orders of Atal Asra Scheme issued in Mayem Constituency ;
- (b) the details of the number of applications received in the Department from Mayem Constituency;
- (c) the number of pending applications of Atal Asra Yojana from Mayem Constituency; if so, the reasons for pendency; and
- (d) the time frame by which it will be sanctioned ?

SHRI PRAVIN ZANTYE

**SENIOR CITIZENS WELFARE SCHEME**

88. WILL the Minister for Social welfare pleased to state:

- (a) the number of Senior Citizens who have availed the welfare schemes in Mayem Constituency during the last three years; and
- (b) furnish details of the package ?

SHRI RAVI NAIK

**WORKS/PROJECT IN PONDA CONSTITUENCY**

89. WILL the Minister for Urban Development pleased to state:

- (a) the total number of works/project completed or under completion in Ponda Constituency since March 2012 by Ponda Municipal Council and by GSUDA; and
- (b) the details with name of works/project, estimated cost, date of work order issued, date of completion and commencement?

SHRI RAVI NAIK

**WORKS /PROJECTS IN PONDA CONSTITUENCY**

90. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the number of works/ project completed or under completion
- (b) in Ponda Constituency since March 2012 ;
- (c) the details with name of works/ project, estimated cost, date of work order issued and date of completion; and
- (d) furnish details of the works under completion and reasons for pendency?

SHRI RAVI NAIK

**CONSTRUCTION, RECONSTRUCTION, REPAIR LICENSES**

91. WILL the Minister for Panchayati Raj be pleased to state:

- (a) furnish details of construction, reconstruction, repair, demolition licenses, Panchayat-wise, Year-wise and Ward-wise issued by the Panchayats in Ponda, Marcaim Constituency from 2012 till date with name of applicant, date of application, date of approval if approved, site location or address, survey number;
- (b) the details of the applications pending or rejected and the reasons for the pendency/rejection;
- (c) the details of reconstruction, repairs licenses issued under The Goa, Daman and Diu Mundkars (Protection from Eviction) Act, 1975 and Rules, 1977 Section 7 and 7A with the name of Mundkar, address, date of application, date of approval; and
- (d) the details of application for House No. in Panchayats in Ponda, Marcaim Constituency from 2012 till date with name of applicant, date of application, date of approval, site location or address and status of application?

SHRI RAVI NAIK

**DISTRIBUTION OF FOOD GRAINS**

92. WILL the Minister for Urban Development be pleased to state:

- (a) whether the Ponda Municipal Council distributed food grains to the people during the lockdown in Ponda Constituency under the Scheme Food for all during Lockdown and thereafter; and
- (b) if so, give details of the type of food grains, total quantity of food grains of each variety, quantity distributed per beneficiary, number of beneficiaries to whom it was distributed and the total value?

SHRI RAVI NAIK

**CASH ASSIGNMENT**

93. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of cash assignment received and submitted from 1<sup>st</sup> March 2019 to 1<sup>st</sup> March 2020 and from 1<sup>st</sup> March 2020 till date;
- (b) the details of Travelling Expenditure, Advertising ,Publicity, office Expenditure, Salary, Rural Employment, NREGA, Pradhan Mantri Gram Sadak Yojana and Development works minor and major; and
- (c) the Budget allocation capital and revenue from 1<sup>st</sup> March 2019 to 1<sup>st</sup> March 2020 and from 1<sup>st</sup> March 2020 till date?

SHRI RAVI NAIK

**BUDGET ALLOCATION**

94. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the details of cash assignment received and submitted from 1<sup>st</sup> March 2019 to 1<sup>st</sup> March 2020 and from 1<sup>st</sup> March 2020 till date;
- (b) the details of Travelling Expenditure, Advertising ,Publicity, office Expenditure, Salary, Rural Employment, NREGA, Pradhan Mantri Gram Sadak Yojana and Development work minor major; and
- (c) the Budget allocation capital and revenue from 1<sup>st</sup> March 2019 to 1<sup>st</sup> March 2020 and from 1<sup>st</sup> March 2020 till date ?

SHRI RAMKRISHNA DHAVLIKAR

**REVENUE COLLECTED BY TRANSPORT DEPARTMENT**

95. WILL the Minister for Transport be pleased to state:

- (a) the month-wise and year-wise Revenue collected by the Transport department for the years 2008-09, 2009-10, 2010-2011, 2011-12, 2012-13, 2013-14, 2014-15, 2015-16, 2016-17, 2017-18, 2018-19, 2019-20, 2020 till date ; and

- (b) furnish month wise and year wise details of revenue collected on Road tax on all different vehicles with details of the types of vehicles and number of vehicles private as well as public for the years 2008-09, 2009-10, 2010-2011, 2011-12, 2012-13, 2013-14, 2014-15, 2015-16, 2016-17, 2017-18, 2018-19, 2019-20, 2020 till date?

SHRI RAMKRISHNA DHAVALIKAR

**DIGITIZATION OF OLD RECORDS**

96. WILL the Minister for Archives be pleased to state:

- (a) whether the digitization of old records has commenced in the Archives department;
- (b) furnish year-wise details from 2002 onwards till date with the number of documents digitized, year, name of agency notified for digitization and amount paid till date; and
- (c) the time frame by which all Digitization of old records work will be completed ?

SHRI RAMKRISHNA DHAVALIKAR

**OPEN DEFECAATION IN THE STATE**

97. WILL the Minister for Urban Development be pleased to state:

- (a) whether the Government is aware that open defecation still exists in the state;
- (b) if so, whether the Government has conducted any inspection Municipality-wise for open defecation in the State of Goa ;
- (c) furnish Municipality-wise list of families where open defecation is done as they do not have any facilities provided by the Government;
- (d) whether the Government has taken any measures for construction of Bio-toilets, Mobile toilets ,Community toilets in all areas; and
- (e) if so, whether the Government is aware that while passing early in the morning from Verna to Airport road till Vasco many families use highway/roadside for open defecation?

SHRI RAMKRISHNA DHAVALIKAR

**SALE OF PLOTS**

98. WILL the Minister for Housing Board be pleased to state:

- (a) the number of plots advertised for sale by Housing Board in different Talukas (i) Residential (ii) Commercial (iii) Institutional from April 2012 onwards;

- (b) the details such as location of the plots, date of advertisement, auction date, minimum rate considered for sale and plot wise details in Panchayat as well as Municipality area;
- (c) the details of the buyer with names and address, amount paid remarks; and
- (d) the details of those who have started construction of houses in their plots?

SHRI RAMKRISHNA DHAVALIKER

**AGRICULTURAL PRODUCTS/CROPS**

99. WILL the Minister for Agriculture be pleased to state:

- (a) the Taluka-wise details of agriculture products/crops grown in the State with name of the crop along with the area;
- (b) the details of the support price for each crop;
- (c) the number of applications received by the Government for the support price for above crop during the years 2017-18, 2018-19, 2019-20, 2020 till date; and
- (d) the details with name of the applicants, date of applications, name of the crops, quantity, amount paid to the beneficiaries, date of payment and if not, the reasons for non-payment?

SHRI RAMKRISHNA DHAVALIKER

**NEW MOTOR VEHICLES (AMENDMENT) ACT,2019.**

100. WILL the Minister for Transport be pleased to state:

- (a) the time frame by which the new Motor Vehicles (Amendment) Act 2019 will be implemented;
- (b) the details of the Central Gazette copy, copy of old Motor Vehicles Act 1988 and copy of Amended new Motor Vehicles Act 2019;
- (c) whether the Government is aware that there are number of sections/new sections implemented in the Amended Act with lots of benefits approved by the Union Ministry in the Act;
- (d) whether the Government is aware of the strict measures in this Act and the precautionary measures to be implemented for controlling accidents;
- (e) whether any discussions were put forward with all stake holders of transport for implementation of the said amended Act in the State; and
- (f) the reasons the new amended Act is not implemented till date in the State?

SHRI ROHAN KHAUNTE

**CONVERSION UNDER SECTION 16B OF TCP ACT**

101. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the Taluka-wise and Panchayat-wise details of all applications received for conversion of land under Section 16B of TCP Act along with their name, application copies, document annexed, survey numbers, total area of land, area to be converted, name of the village, present land zoning, land to be converted into, fees collected, objection raised, site inspection, committee appointed for hearing objections and minutes of such Committee from 2017 till date;
- (b) the Taluka-wise and Panchayat-wise details of all applications approved, pending and rejected during the last 3 years along with reasons for pendency of application;
- (c) the details of all applications approved by the Board but pending Government approval along with copies of all agenda item and minutes of Board meeting where such approvals were granted by the Board;
- (d) the Taluka-wise and Panchayat-wise details of all Government approved applications along with copies of all Government approval notings, file notings, correspondences and decision of the Board relating to each application from 2017 till date;
- (e) the Taluka-wise and Panchayat-wise details of all approved applications under Section 16B that fall under Agriculture, NDZ, forests area, orchard, protected reserve forest and natural cover;
- (f) the number of applications relating to FSI/FAR received during the last 3 years in Calangute, Candolim, Baga, Arpora and Anjuna; furnish copies of applications along with a consolidated list of the applicant, survey number, area, name of the village, objector, objections raised, decision of Board, previous FAR/FSI and revised FAR/FSI;
- (g) the present status of assurance given by the Government to the Hon'ble High Court of Goa that no approval will be granted to new proposal till the court passes final order in the PIL filed by Goa Foundation and Federation of Rainbow Warriors;
- (h) the Taluka-wise and Panchayat-wise copies of all provisional permission issued till date along with the comments of the public and report from Department of Agriculture, Forests and Water Resources;
- (i) the copy of the RP 2021 Plan and Draft ODPs for all Planning Areas in the State and Notified ODPs for planning Area in the State along with the land use map for all Planning Areas; and

- (j) the statement of Government on legality of ODPs of all Planning areas in the State?

SHRI ROHAN KHAUNTE

**MOPA PLANNING AND DEVELOPMENT AREA**

102. **Transferred to Airport (Civil Aviation) as Unstarred LAQ No. 173 answered on 27/01/2021.**

SHRI ROHAN KHAUNTE

**BEAUTIFICATION PROJECTS UNDERTAKEN BY GTDC**

103. WILL the Minister for Tourism be pleased to state:

- (a) the Taluka-wise details of the total number of beautification projects undertaken by the Tourism Department or Goa Tourism Development Corporation Ltd from 2012 till date; the name of the project, estimated cost of the project, contractors and consultants appointed for the project, commencement and completion date of the project, cost of the project, bills raised, cleared and pending for each contractor and consultant;
- (b) furnish copies of all Government approvals, Government notings, file notings and correspondence relating to the approval of such project by the Government from 2012 till date;
- (c) furnish details of the authority responsible for maintenance of the beautification project with details of the amount paid from 2012 till date;
- (d) the status of the project which includes illuminations, whether the Department maintains the same or has handed it to the Electricity Department; furnish details of all projects taken up during the last 5 years with their presents status and cost of maintenance; and
- (e) the details of all projects undertaken by Lotus Consultants in Goa from 2012 till date along with copies of all work orders, date of appointment, amount of each work order, works completed and pending on each project, bills raised, cleared and pending for each project and copies of all complaints received against Lotus Consultants/projects taken by Lotus Consultants till date with the action taken report?

SHRI ROHAN KHAUNTE

**QUARANTINE TOURISM**

104. WILL the Minister for Tourism be pleased to state:

- (a) the details of all tourists who entered the State through sea, air, water and road from 20/3/2020 till date; with details of their name, mode of travel, nationality, date of travel, type of visa, whether Goan or Non-Goan and vehicle registration details;
- (b) the copies of all Form 'C' submitted by hotels/resorts from 20/03/2020 till date; along with details of hotels, number of rooms, star category, address and owner details;
- (c) the number of hotels who have not submitted Form 'C' till date for all reservations between 20/03/2020 till date; The details of the hotels, address, registration details, licence copies and owner details;
- (d) the number of hotels resorts permitted to operate as quarantine facility from 20/03/2020 till date; the Taluka-wise details with copies of permissions, details of hotels/ resort, number of rooms used for quarantine facility, star category, details of persons quarantined, number of days quarantined, fees charged and sanitation facilities provided;
- (e) the number of charters which have entered Goa from 20/03/2020 till date bringing tourists; the details of all charters, number of passengers in each charter, passenger details, booking details, hotel details and nationality;
- (f) whether the Government has data of the revenue earned through tourism between 20/03/2020 till date; if so, the details thereof ?

SHRI ROHAN KHAUNTE

**FLOATING JETTY AND FLOATING PONTOONS**

105. WILL the Minister for River Navigation be pleased to state:

- (a) the details of all jetties, floating jetties and floating pontoons leased/authorized for use by Casinos or other operators till date;
- (b) the details along with all Government notings, file notings correspondences, approvals/NOCs/permissions issued to Casinos/other operators for use of jetties, floating jetties and floating pontoons:
  - i) criteria of which the as jetty, floating jetty and floating pontoon is allocated.
  - ii) provision of law and Act under which such allocations are done
  - iii) copies of agreements thereto.
  - iv) amount collected for allocation
  - v) amount pending to be paid towards such allocation
  - vi) location of jetties, floating jetties and floating pontoons
  - vii) size of jetties, floating jetties and floating pontoons.



- viii) copy of all licenses issued by Corporation of the City of Panjim;
- (c) whether the Department keeps a record of the number of guests entering the Casino; if so; furnish details along with the names, address, contact details, fees collected, whether Goans or Non-Goans for each Casino?

SHRI ROHAN KHAUNTE

**PORVORIM GERMINATE FARMER'S CLUB**

106. WILL the Minister for Agriculture be pleased to state:

- (a) the details of the Porvorim Germinate Farmer's Club including the total number of registered members from the date of registration of club to date, their address, areas of operation year wise from date of registration;
- (b) whether there is any Government approval for extending the harvesting or other agricultural services to Porvorim Germinate Farmer's Club; if so, furnish copies of all orders, Government approvals/permission/ NOCs, Government notings, file notings and correspondence in this regard.
- (c) whether there is any criteria for allocation of area to various farmer clubs; if so, furnish details thereof;
- (d) whether any complaints have been received from service beneficiary against Porvorim Germinate Farmer's Club from the date of registration; if so, furnish copies of all such complaints along with the action taken report till date and if action not taken then reasons for pendency in disposing the complaints, if any;
- (e) the details of all subsidiaries and schemes under which Porvorim Germinate Farmer's Club is availing benefit from the Agriculture Department from the date of its incorporation along with copies of all Government approvals, Government notings, file notings approving disbursement of subsidiary/scheme benefits, amount claimed, amount disbursed and amount pending till date with reasons thereof.
- (f) the year-wise and club-wise details of the clubs who have been provided harvesting machine by Porvorim Germinate Farmer's Club and the amount of subsidy granted to Porvorim Germinate Farmer's Club on such services depending on the area allocated?

SHRI ROHAN KHAUNTE

**DOMESTIC AND INTERNATIONAL PROMOTIONAL EVENTS**

107. WILL the Minister for Tourism be pleased to state:

- (a) the details of all domestic and international promotional events such as Travel Mart, Road Shows, Trade Fairs and Exhibitions organized by the Department of Tourism and Goa Tourism development Corporation in the last 3 years.
- (b) the details of all representatives of Goa Government including Ministers, Directors and Secretaries who attended, such events along with the name of person who attended family member accompanying, duration of travel, duration of event, total expenses incurred and other travel details for each event separately along with all Government approvals, Government notings and file notings approving such attendance.
- (c) the details of all agencies appointed for arranging such events along with copies of work orders, tender copies, selection criteria, sub-committee appointed if any, agency details, bills raised, bills cleared and bills pending till date, all Government approvals, file notings and Government notings thereof.
- (d) furnish details of all National and International Tourists who attended such events along with their nationality, mode of travel for attending the event and charter details?

SHRI ROHAN KHAUNTE

**SHOW CAUSE NOTICE ISSUED BY TRANSPORT DEPARTMENT**

108. **Transferred to Health as Unstarred LAQ No. 232 answered on 28/01/2021.**

SHRI ROHAN KHAUNTE

**BEACH CLEANING CONTRACT**

109. WILL the Minister for Tourism be pleased to state:

- (a) the details of all Contractors/Agencies appointed to clean the beaches in the State along with the area covered by each Contractor, type of waste collected, workers employed by each Contractor/Agency, registration certificate of Contractor/Agency qualification and experience, for the last 5 years;
- (b) the details of all tenders, bidders, selection criteria, work order copies, scope of work, period of contract, bills raised, bills cleared and bills pending along with all Government approvals, file notings and Government notings in this regard for the last 5 years;

- (c) whether the Government is monitoring the work carried out by the Contractors/Agencies; if so, furnish details of the Committee setup, site inspection report, complaints received, action taken on complaints, record of garbage collected, record of garbage disposed and method of disposal for the last 5 years?

SHRI ROHAN KHAUNTE

**DAYANAND SOCIAL SECURITY SCHEME PENDING**

110. WILL the Minister for Social Welfare be pleased to state:

- (a) the details Taluka-wise of all applications received under the Dayanand Social Security Scheme(DSSS) for the last 2 years along with the status of the application till date;
- (b) the details of the Company/Agency appointed by the Government to carry out the survey under the DSS Scheme from 2017 till date along with the tender details copy of work order, work order amount, bills raised, bills pending and bills cleared till date;
- (c) furnish details of funds received by the Government and the source of such funds used for the disbursements of benefit under this Scheme and its utilization from 2018 till date.
- (d) the details Taluka-wise of the number of approved beneficiaries whose pensions were disbursed in the last 2 years; furnish details in soft copy
- (e) the Taluka-wise details of all beneficiaries whose pensions are pending or blocked from 2017 till date along with the name, beneficiary address, details of outstanding payment and date from when such payments are outstanding with reasons therefor?

SHRI ROHAN KHAUNTE

**IMAGINE PANAJI SMART CITY PROJECT**

111. WILL the Minister for Urban Development be pleased to state:

- (a) the details of Imagine Panaji Smart City Project Ltd. (IPSCP Ltd.) along with copies of its registration certificate, name and shareholding of each shareholder, director details, director qualification and their tenure, copies of Articles of Association and Memorandum of Association and copies of all Board meetings conducted from the date of its incorporation till date;
- (b) the details of all projects undertaken by IPSCD Ltd., from the date of its incorporation till date along with the name of each work, work order issued and executed, tendered amount, work order amount, terms of completion of the work, name and address of the participants in the contract, criteria of selection of the bidder, work

- completed till date, work pending and reasons thereof and bills raised, bills pending and amount paid till date;
- (c) the details of all the amounts received by IPSCD Ltd., from the State Government along with its utilization, and grants received from Central Government along with its utilization from the date of its incorporation till date with copies of the utilization Certificates till date;
  - (d) the details of all employees employed by IPSCD Ltd. along with their name, address, designation, type of employment, date of joining and monthly remuneration, from the date of its incorporation till date;
  - (e) the details of all vehicles hired by IPSCD Ltd. till date, along with the name, address of the owner of vehicles, vehicle Number, amount paid, vehicle utilized by the employee/ Director/MD of the Company from the date of its incorporation till date; and
  - (f) the details of all Government and private properties taken under the Imagine Panaji Smart City Project along with the Survey Nos., area and Village, from the date of its incorporation till date?

SHRI ROHAN KHAUNTE

**SUBSIDY AND CLAIMS SETTLEMENT**

112. WILL the Minister for Agriculture be pleased to state:

- (a) the Taluka-wise details of compensation paid to farmers for all natural calamities/floods/drought during the last 3 years along with details of each farmer, area of crop damaged, compensation paid, compensation pending to be paid along with reasons for pendency and mode of payment;
- (b) the different types of subsidies paid to the farmers during the years 2017-18, 2018-19, 2019-20 till date with Taluka-wise details of name of farmers, name of farmer club, amount paid;
- (c) whether there are any subsidy claims pending to be paid;
- (d) if so, the Taluka-wise details of name of farmer, farmer club, amount pending to be paid with reasons for pendency;
- (e) whether the Government has formulated the revised Minimum Support Price (MSP) for different farm products;
- (f) if so, furnish details of MSP decided for each farm product/crop from 2017 till date, with details of rates along with the criteria for such assessment of rates;
- (g) the total amount allocated in the Budget for subsidies and promotion of farming of vegetable/horticulture and floriculture with details thereof;

- (h) the details of vision for farming in the current year and the targeted area to be cultivated as set by the Department;
- (i) the details of all capital subsidies granted to farmers/farmers clubs/trusts/institutions/associates for purchase of machinery and other agricultural equipment during the last 5 years along with name and address of each beneficiary, name of machinery/equipment purchased, cost of machinery/equipment, subsidy sanctioned, date of sanction, scheme under which subsidy is granted and date of disbursement;
- (j) whether any capital subsidies granted for purchase of machinery and other agricultural equipment are pending to be disbursed during the last 5 years; and
- (k) if so, the details of name and address of each beneficiary, name of the machinery/equipment purchased, cost of machinery/equipment, subsidy sanctioned, date of sanction, scheme under which subsidy is granted, amount pending to be disbursed with reasons thereof ?

SHRI ROHAN KHAUNTE

**CONSTRUCTION LICENCES ISSUED**

113. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the Panchayat-wise and year-wise details of all Construction Licenses and Occupancy Certificates issued by the following Village Panchayats during the last 5 years:
  - i. Calangute;
  - ii. Candolim;
  - iii. Baga;
  - iv. Arpora;
  - v. Parra;
- (b) the details of all applications approved, rejected/pending with reasons thereof made to the above mentioned Panchayat offices during the last 5 years;
- (c) the number of NOCs/permissions that have been issued by the above mentioned Panchayat offices during the last 5 years for the following categories with details;
  - i. spas, salons, wellness centre, fitness centre, massage parlors;
  - ii. shops/establishments;
  - iii. hotels/resorts;
  - iv. restaurants;
  - v. guest houses;
  - vi. residential premises given on rent;
  - vii. commercial premises;

- viii. fast food centre;
- ix. multipurpose hall/auditoriums;
- (d) the details of all complaints received by the above mentioned Panchayats during the last 5 years along with action taken report on each complaint till date and reasons for pendency in disposing the complaint; and
- (e) the details of all complaints filed against all commercial projects during the last 5 years with the above mentioned Panchayats along with the action taken report on each complaint till date and reasons for pendency in disposing the complaint?

SHRI ROHAN KHAUNTE

**BIO-TOILETS IN GOA**

114. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the Constituency wise and Panchayat wise details of all toilets constructed under the bio toilets Scheme and details of all toilets pending to be constructed along with the name of the beneficiary, address, amount collected from each beneficiary and reasons for pendency of construction of toilets;
- (b) the contributions by the Beneficiary, Central and State Government in covering the cost of these bio-toilets with details;
- (c) the Constituency wise details of total money collected from the beneficiary wherein the land was not given NOC/clearance for construction of bio- toilets and the money collected from those beneficiaries who had no land;
- (d) the details of the total amount that was sanctioned by the Government to the Directorate of Panchayat for the Scheme for providing bio digester toilets along with the details of the amount transferred to Goa Waste Management for the execution of this scheme till date, with file notings, Government notings and Government approvals in this regard;
- (e) whether any Committee/Board was set up in order to verify if the GWMC has effectively installed the bio digester toilets in the state; if so, details along with the copies of the survey report carried out to verify the construction and quality of such toilets;
- (f) the provision made for the beneficiaries with no land; and
- (g) whether these toilets are built till date and what are their locations; if the toilets are not built, was the amount refunded to the beneficiaries with details thereof?

SHRI ROHAN KHAUNTE

**GRANTS TO VILLAGE PANCHAYAT**

115. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the Panchayat-wise details of the financial grants given to each village Panchayat in Goa under the 13th 14<sup>th</sup> and 15<sup>th</sup> Financial Commission;
- (b) the year-wise and Panchayat-wise details of all octroi tax and cess that are paid and pending to be given to Panchayat till date;
- (c) the Panchayat wise details of the last audit conducted by the Directorate of Accounts for each Panchayat in the State; and
- (d) the Panchayat-wise details of all projects submitted under the Din Dayal Panchayat Raj Yojana for financial aid to Panchayats to create infrastructure, all projects approved, rejected and all projects pending along with reasons for pendency and all Projects that are approved but works have not begun along with reason thereof?

SHRI VIJAI SARDESAI

SHRI VINODA PALIENCAR

**PARTIES HOSTED**

116. WILL the Minister for Protocol be pleased to state:

- (a) furnish details of Parties/Lunch/Dinner hosted by the Chief Minister/Cabinet Minister's/IAS officers/Head of Departments from 1<sup>st</sup> March, 2017 till date (furnish details in Tabulated format):
  - (i) name and designation of host;
  - (ii) date of event;
  - (iii) reasons for hosting tea Parties/Lunch/Dinner;
  - (iv) the number of people who attended;
  - (v) place of the event; and
  - (vi) the amount spent by the Government on each event?

SHRI VIJAI SARDESAI

**RENTED PREMISES AT MILES HIGH, PATTO, PANAJI**

117. WILL the Minister for Panchayati Raj be pleased to state:

- (a) details of offices of Panchayat Department which are in rented premises;
- (b) the period for which these offices of the Panchayat Department are in rented premises; the amount of rent paid per month and amount paid till date;

- (c) the amount of rent fixed for premises taken on rent at Miles High Patto, Panaji; date on which the premises was taken on rent by the Panchayat Department and the amount of rent paid per month;
- (d) the details of the rent paid for the Miles High premises till date;
- (e) details of the section of the Panchayat Department which shifted in to that premises and the date of shifting; and
- (f) the present status of the file sent to the Government for purchase of furniture and other items for Miles High office; furnish copy of the file?

SHRI VIJAI SARDESAI

**REVENUE EARNED AND EXPENSES INCURRED BY PANCHAYATS**

118. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the year-wise cumulative details of revenue earned by each Panchayat from 2012 till date;
- (b) the year-wise cumulative details of expenditure incurred by each Panchayat on salaries, maintenance of office etc., from 2012 till date;
- (c) the year-wise cumulative details of expenditure incurred by each Panchayat on projects with own funds from 2012 till date;
- (d) the year-wise cumulative details of expenditure incurred by each Panchayat on projects with State Government funds from 2012 till date;
- (e) the list of Panchayats which are dependent on State Government funds for their regular expenses; and
- (f) the list of Panchayats which are self-sustaining?

SHRI VIJAI SARDESAI

**PROJECTS UNDER URBAN DEVELOPMENT**

119. WILL the Minister for Urban Development be pleased to state:

- (a) the details of project undertaken and status of project under Urban Development Department till date since 2012 till date;
- (b) the details of project and status of project undertaken under Smart city and Amrut mission;
- (c) the details of project undertaken and status of project under GSUDA Department since 2012 till date; and
- (d) the details of Campal Football ground project which was supposed to come on Campal parade ground; the project details, estimate cost, status of project and amount spent for laying of foundation stone?



SHRI VIJAI SARDESAI

**COMPLAINTS/APEALS BEFORE THE PUBLIC GRIEVANCES**

120. WILL the Minister for Public Grievances be pleased to state:

- (a) the details of the role of Public Grievances Department; and
- (b) the details of complaints or appeals filed before the Public Grievances Department from April 2012 till date, with the present status of all those complaints/appeals?

SHRI VIJAI SARDESAI

**REVENUE EARNED**

121. WILL the Minister for Printing and Stationery be pleased to state:

- (a) the year-wise revenue earned by the Printing and Stationery Department from all sources from April 2012 till date; and
- (b) the year-wise details of expenditure including salaries, projects, maintenance and other expenditure details of this Department from April 2012 till date?

SHRI VIJAI SARDESAI

**STUDY CONDUCTED**

122. **Transferred to Planning & Statistics as Unstarred LAQ No. 177 answered on 27/01/2021.**

SHRI VIJAI SARDESAI

**OFFICIALS VISITING THE STATE**

123. WILL the Minister for Protocol be pleased to state:

- (a) the details of the number of VIPs/Judges/Union and other State Ministers/Government officials of other State Union Government who visited Goa and availed Protocol facilities from 1-4-2019 till date; furnish details in tabulated form with name, address, designation of guests and purpose of visit;
- (b) the details of Government expenditure incurred on their stays, food, transport and other facilities provided by the Department; furnish details in tabulated form with period of stay, place of accommodation, place visited with Government transportation for each of them;
- (c) furnish details of how Dr. Sunil Kumar Singh, MOS, Uttar Pradesh availed State guest facility; which State Government Minister or Officer recommended the Department to consider him as a State guest; furnish copies of communication; and

- (d) furnish details whether the Government recovered money from Dr. Sunil Kumar Singh, MOS, Uttar Pradesh which was spent on his stay and other expenses as State guest?

SHRI VIJAI SARDESAI

**CHANGE OF ZONE**

124. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the number of applications given provisional approval by TCP Board for change of Zone from April 2017 till date; and  
(b) the Agriculture, Orchard, Natural cover, forest, irrigation command area land approved for change in Zone by TCP Board from April 2017 till date?

SHRI VIJAI SARDESAI

**REVENUE EARNED THROUGH VARIOUS SOURCES**

125. WILL the Minister for Transport be pleased to state:

- (a) the year-wise details of revenue earned from sale of vehicles from April 2012 till date;  
(b) the year-wise details of revenue earned through various fines from 2012 till date; and  
(c) the year-wise details of revenue earned through fees at all the check posts from 2012 till date?

SHRI VIJAI SARDESAI

**ARRIVAL OF DOMESTIC AND INTERNATIONAL TOURISTS**

126. WILL the Minister for Tourism be pleased to state:

- (a) the total number of tourists that arrived in the State of Goa in the Month of December from the year 2015; the year-wise figures of both Domestic and International tourists may be given year-wise only for the month of December ;and  
(b) the mechanism implemented by the Tourist Department to get the data on tourist arrivals in the State?

SHRI VIJAI SARDESAI

**MPT TRANSPORTATION**

127. WILL the Minister for Transport be pleased to state:

- (a) the year-wise details of the revenue earned by the State from the coal activities at MPT; since last 10 years till date;

- (b) the year-wise details of the taxes/fees levied per tonne by the State Government on the coal handled at MPT; for the last 10 years till date; and
- (c) the mechanism adopted by the Government to verify the exact quantity of coal handled at MPT to ensure that there is no loss of Revenue to the State Government?

SHRI VIJAI SARDESAI

**REVENUE AND JOB LOSSES IN THE TOURISM SECTOR**

128. WILL the Minister for Tourism be pleased to state:

- (a) whether the Tourism sector has been badly affected due to Covid-19 pandemic; if so, the details thereof along with the guidelines issued by the Government to ensure safe tourism practices;
- (b) whether the Government has undertaken any study to estimate the losses including revenue and jobs in the tourism sector as a result of the Covid -19 pandemic and if so, the details thereof;
- (c) whether the Government proposes to announce economic packages for the revival of tourism industry; if so, the details thereof;
- (d) whether the Government has received any representation from the tourism industry if so, the details thereof along with the response of the Government in this regard; and
- (e) whether the Government has come up with any alternate arrangements in the light of the pandemic to ensure that Goa becomes a leading tourist destination once International flights resume on a regular basis and if so, the details thereof?

SHRI VIJAI SARDESAI

**VINSAN GRAPHICS**

129. WILL the Minister for Tourism be pleased to state:

- (a) the details of all work orders/contracts /works given to Vinsan Graphics by the Department; furnish details with name of work, date, scope of work, cost of work, whether tendered or allotted from 2012 till date; and
- (b) the details of payments made to Vinsan Graphics from 2012 till date?

SHRI VIJAI SARDESAI

**PRE FIXED PROCUREMENT PRICE**

130. WILL the Minister for Agriculture be pleased to state:

- (a) the details of pre fixed procurement price under the scheme of promotion of vegetables with assured market for the years 2016-2017-2018, 2018-2019, 2019-2020 and 2021 till date separately; and
- (b) whether the Government has received any requests from the goan farmers with regards to the pre fixed prices not being commensurate with the market prices; if so, the action taken by the Government in this regard?

SHRI VINODA PALIENCAR

**GOA AGRICULTURAL POLICY**

131. WILL the Minister for Agriculture be pleased to state:

- (a) the status of the Goa Agricultural Policy;
- (b) whether it is a fact that the Committee constituted to prepare the Agricultural Policy is without a Chairman;
- (c) if so, the copy of draft Agricultural Policy prepared by the same committee;
- (d) furnish copies of communication held between Agriculture Department, Agriculture Secretary, Agriculture Minister and Chief Minister till date since March 2014 to reconstitute the above committee; and
- (e) the time frame by which the Goa Agricultural Policy will be implemented?

SHRI VINODA PALIENCAR

**AUDIT REPORT OF MUNICIPALITIES**

132. WILL the Minister for Urban Development be pleased to state:

- (a) the copies of latest Audit report of all Municipalities;
- (b) the copies of latest audit report of City Corporation of Panaji;
- (c) the details of the year-wise revenue earned by all Municipalities from all sources from April 2012 till date;
- (d) the details of the year-wise revenue earned by the CCP from all sources from April 2012 till date;
- (e) the year-wise expenditure incurred on salaries, projects, maintenance and other expenditure details of all Municipalities from April 2012 till date; and

- (f) the year-wise expenditure incurred on salaries, projects, maintenance and other expenditure details of City Corporation of Panaji from April 2012 till date?

SHRI VINODA PALIENCAR

**GOA RURAL IMPROVEMENT AND WELFARE CESS**

133. WILL the Minister for Transport be pleased to state:

- (a) the details of the pending Goa Rural Improvement and Welfare cess;
- (b) the details of the number of Companies that were issued notices, demand notices and reminders by the Transport Department for non-payment of Goa Rural Improvement and Welfare cess;
- (c) the number of Companies that replied to the notices, demand notices and reminders issued by the Transport Department; furnish copies of replies;
- (d) the number of Companies that approached the Court against notices, demand notices and reminders issued by the Transport Department; and
- (e) the details of the status of the cases in the High Court?

SHRI VINODA PALIENCAR

**FARMERS CARD**

134. WILL the Minister for Agriculture be pleased to state:

- (a) the details of the total number of farmers registered in the State;
- (b) the status of farmers card;
- (c) the number of farmers who have enrolled and are given farmers card;
- (d) the number of farmers who availed various facilities through farmers card;
- (e) the benefits given under this farmers card; and
- (f) the number of farmers who availed benefits of money released by the Union Government during the pandemic period from April 2020 till date?

SHRI VINODA PALIENCAR

**FERRY ROUTES OPERATIONAL**

135. WILL the Minister for River Navigation be pleased to state:

- (a) the details of the number of ferry routes operational in the State and deployed on each route;

- (b) the year-wise details of revenue earned from ferry boats from April 2012 till date;
- (c) the year-wise details of expenditure incurred on maintenance of ferry boats from April 2012 till date;
- (d) the year-wise details of salary and other staff deployed on ferry boats from April 2012 till date;
- (e) the mechanism put in place to check revenue loss at source;
- (f) the sample of ticket issued for vehicles;
- (g) the reasons for not implementing machine based ticketing;
- (h) whether the Department can ensure that counterfeit tickets will not be used; and
- (i) whether there are any plans to increase ferry boat revenue in order to bring it to no profit no loss level?

SHRI VINODA PALIENCAR

**PENDING BILLS OF VEGETABLE SUPPLIERS**

136. WILL the Minister for Agriculture be pleased to state:

- (a) the details of pending bills of vegetable suppliers from the State and outside the State of Goa;
- (b) the year wise details of funds received from the Government till date since 2017;
- (c) the cumulative month wise details of various types of vegetables procured by Horticulture Corporation from outside the State and local producers and expenditure incurred, (furnish local and outside State procurement data separately from April 2017 till date);
- (d) the cumulative month wise data of money spent by Horticulture Corporation on procurement of vegetables and revenue earned from sale from April 2017 till date?

SHRI VINODA PALIENCAR

**ROLE OF THE INSTITUTE OF PUBLIC ASSISTANCE**

137. WILL the Minister for Provedoria be pleased to state:

- (a) the details of the role of the Institute of Public Assistance (Provedoria);
- (b) the year-wise and category-wise cumulative details of revenue earned by Institute of Public Assistance (Provedoria) from the year 2012 till date;
- (c) the year-wise cumulative details of expenditure incurred by the Institute of Public Assistance (Provedoria) on salaries, maintenance of office etc., from the year 2012 till date?

SHRI VINODA PALIENCAR

**BUSES PLYING WITH KTC**

138. WILL the Minister for Transport be pleased to state:

- (a) the number of buses plying with the Kadamba Transport Corporation;
- (b) the year-wise details of new buses purchased with cost from March 2017;
- (c) the year-wise details of expenditure incurred on maintenance of buses;
- (d) the year wise details of expenditure incurred on maintenance of buses purchased from 2017;
- (e) the year wise details of expenditure incurred on maintenance of Eicher Company buses purchased from March 2012;
- (f) the year wise details of cases of Kadamba buses break down and reasons of break down since March 2012;
- (g) the year-wise details of accidents occurred to the Kadamba buses from March 2012 till date;
- (h) the year-wise details of revenue earned by Kadamba buses through tickets and resources;
- (i) the year-wise details of salary bills of Kadamba staff from March 2012;
- (j) the year-wise details of expenditure other than salary from March 2012; and
- (k) the year wise details of loans, new loans, repayments, pending loans, Government assistance from March 2012?

SHRI VINODA PALIENCAR

**SCHOLARSHIP SCHEMES**

139. WILL the Minister for Official Language be pleased to state:

- (a) the details of Scholarship Schemes operational for students under Konkani Academy;
- (b) whether applications are pending before the Academy for Scholarship; if so, the details thereof and reasons for pendency;
- (c) the details of all other schemes operational in Konkani Academy and details of pending applications with reasons for pendency?

SHRI VINODA PALIENCAR

**AGRICULTURAL LAND UNDER CULTIVATION**

140. WILL the Minister for Agriculture be pleased to state:

- (a) the category-wise details of agricultural land under cultivation in the State till date;
- (b) the year-wise and category-wise details of land brought under cultivation from April 2012 till date; and
- (c) the measures adopted to increase cultivation of all types of crops?

SHRI VINODA PALIENCAR

**BRAZIL TRIP**

141. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether it is fact that a few MLAs had visited Brazil in 2014 to attend the football World Cup; furnish details of MLAs who went on the Brazil trip;
- (b) whether it is a fact that the Government had taken a decision to recover the money spent on this Brazil trip from those MLAs; furnish MLA wise recovery details; and
- (c) the copy of report on football development submitted by MLAs after Brazil visit?

SHRI VINODA PALIENCAR

**NATIONAL GAMES INFRASTRUCTURE**

142. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the status of infrastructure built and expenditure incurred on National Games till date;
- (b) the quantum of funds the State has received till date to build infrastructure for the National Games;
- (c) the expenditure incurred by the State from its own treasury to build infrastructure for National Games;
- (d) the funds expected from the Union Government and the amount the State Government will spend on the said infrastructure; and
- (e) when will the State actually host the National Games?



SHRI VINODA PALIENCAR

**PROJECTS UNDERTAKEN BY THE PANCHAYATS**

143. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of expenditure incurred on the laying of Foundation Stone and Inauguration ceremony of projects undertaken by the Panchayat from March 2017 till date;
  - (i) project
  - (ii) project cost
  - (iii) date of foundation stone ceremony;
  - (iv) expenditure incurred on foundation stone ceremony;
  - (v) status of project work;
  - (vi) date of inauguration of the project;
  - (vii) expenditure incurred on inauguration ceremony; and
  - (viii) the source of funds utilized for the above projects?

SHRI WILFRED D'SA

**CHANGE OF ZONE PROPOSAL IN VILLAGE VERNA**

144. WILL the Minister for Town & Country Planning be pleased to state:

- (a) whether any proposal is received for change of zone pertaining to Survey No. 150/0 in village Verna of Salcete Taluka;
- (b) if so, furnish copy of application, NOC from Panchayat, Zoning Certificate, Board Resolution, sale deed copy, survey plan copy, form I & XIV and any other documents in the file;
- (c) whether proposal for change of zone in Survey No.150/0 in village Verna of Salcete Taluka is accompanied by an NOC from the Comunidade of Verna for the said access to the property;
- (d) if so, furnish copy of NOC;
- (e) if not, the reasons how the proposal will be approved by the TCP Board?

SHRI WILFRED D'SA

**DEVELOPMENTAL WORKS IN NUVEM CONSTITUENCY**

145. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of proposal received towards developmental works in Nuvem Constituency with its present status thereof;
- (b) the details of works sanctioned and tendered in Nuvem Constituency with its present status;
- (c) the details of licenses granted in Nuvem Constituency; furnish copy of license;

- (d) the details of the complaint received from Nuvem Constituency with its present status; and
- (e) furnish copy of the action taken report?

SHRI WILFRED D'SA

**DSS SCHEMES IN NUVEM CONSTITUENCY**

146. WILL the Minister for Social Welfare be pleased to state:

- (a) the details of pending cases of DSS in Nuvem constituency with name, address, ref. no. and reasons thereof;
- (b) the details of applications received under Atal Asra Yojana Scheme for OBC in Nuvem constituency;
- (c) furnish details of sanctioned cases in Nuvem constituency;
- (d) furnish details of pending cases for house repair in Nuvem constituency and the reasons why applications are pending;
- (e) the details of various schemes by Social Welfare Department; and
- (f) the details of Nodal Officer and staff posted in the office of South Goa and their duties?

SHRI WILFRED D'SA

**SCHEMES BY DIRECTORATE OF SPORTS  
AND SPORTS AUTHORITY OF GOA**

147. WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the details of various schemes in the Department of Sports;
- (b) the details of various proposals received from Nuvem Constituency during the past 3 years;
- (c) the present status of the file/proposal;
- (d) the details of various schemes by Directorate of Sports and Sports Authority of Goa;
- (e) the details of MOU signed by the third party with Directorate of Sports and Sports Authority of Goa for the past 5 years; and
- (f) furnish details with a copy of MOU?

SHRI WILFRED D'SA

**DEVELOPMENTAL WORKS UNDER PANCHAYAT FUNDS**

148. WILL the Minister for Panchayati Raj be pleased to state:

- (a) whether any proposal is received towards developmental works under Panchayat Funds and XIV Finance Commission in Nuvem constituency during the past one year;
- (b) furnish details Panchayat-wise of the present status of files, pending files in BDO and reasons therefore;

- (c) the details of MRF available in Village Panchayat of Nuvem constituency;
- (d) whether any proposal is received for approval for change of zone to set up MRF in Village Panchayat; if so; the reasons why the proposal is not approved by TCP Board;
- (e) whether any circular is issued to stop developmental works proposed by Panchayat if MRF facility is not set up by the Village Panchayat;
- (f) if so, furnish details and copy of the circular;
- (g) whether any circular is issued to detect COVID-19 patients by the Sarpanch of Village Panchayat;
- (h) if so; furnish details and copy of the circular;
- (i) the details of engineers appointed in BDO Office, South Goa;
- (j) the details of the number of Panchayats under BDO Salcete;
- (k) whether engineers appointed are overloaded with developmental files; and
- (l) whether files are approved within stipulated time; if so, furnish details of files with date of entry and date of approval of tender notice for the past 3 years?

SHRI WILFRED D'SA

**BIO-TOILETS AT VARIOUS BEACHES IN THE STATE**

149. WILL the Minister for Tourism be pleased to state:

- (a) the details of notified zones on coastal belt in South Goa;
- (b) the details of the number of toilets sanctioned and installed on coastal beaches in the state of Goa;
- (c) the reasons for not installing toilet on coastal beaches;
- (d) whether the Government has any proposal to notify zone for installation of Bio-Toilets at various beaches in the State of Goa;
  - (i) if so, the details thereof; and
  - (ii) if not, the reasons therefor?

SHRI WILFRED D'SA

**GOA MILES TAXI**

150. WILL the Minister for Transport be pleased to state:

- (a) the details of rules/regulations/conditions laid out for operation of Goa Miles Taxi in the State;
- (b) whether any authority is appointed to check if the Goa Miles Taxi is picking up near the hotel after the drop;
- (c) if so, the details thereof; and
- (d) if not, the action proposed to be taken to monitor Goa Miles Taxi?

SHRI WILFRED D'SA

**PENDING OCTROI DUTY**

151. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the year-wise details of Octroi paid to the Village Panchayat of Nagoa, Salcete from 2012 till date;
- (b) the details of pending Octroi dues to Nagoa Village Panchayat till date; and
- (c) if dues are pending, the reason why the Octroi duty collected was not paid to Village Panchayat Nagoa, Salcete?

SHRI WILFRED D'SA

**CONVERSION OF ZONE**

152. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the details of proposal received for conversion of Zone/ Change of Zone and construction of residential and commercial building in Nuvem constituency for the past 3 years;
- (b) furnish copy of technical sanction and;
- (c) the details of all pending applications from Nuvem Constituency?

SHRI WILFRED D'SA

**KADAMBA BUSES**

153. WILL the Minister for Transport be pleased to state:

- (a) the details of Kadamba buses purchased for the past 3 years along with the details of allotment;
- (b) whether any proposal is received for Kadamba bus in Nuvem Constituency;
  - (i) if so, whether the Kadamba bus is allotted on the route and;
  - (ii) if not, the reasons therefor?

SHRI WILFRED D'SA

**SUBSIDY CLAIMS FOR TOURIST TAXIS**

154. WILL the Minister for Transport be pleased to state:

- (a) the details of applications received for subsidy claims for tourist taxis from Nuvem Constituency; and
- (b) the details of pending applications for non-payment of subsidy in Nuvem Constituency and the reasons therefor?

SHRI WILFRED D'SA

**STAFF WORKING IN THE OFFICE OF THE B.D.O.MORMUGAO**

155. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of the following staff working in the office of the B.D.O. Mormugao:
  - (i) Engineers;
  - (ii) LDC;
  - (iii) Peons;
  - (iv) Head clerk;
- (b) the details of the number of Panchayats, Secretaries under B.D.O. Mormugao jurisdiction; and
- (c) the number of Secretaries having dual charge and reasons for holding dual charge?

SHRI WILFRED D'SA

**SALARIES DISBURSED TO THE PANCHAYAT MEMBERS**

156. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of salaries disbursed to the Panchayat Members for the present term (2017-2020) for the villages of Nagoa, Majorda, Utorda, Calata, Nuvem, Verna, Betalbatim and Loutolim;
- (b) whether there are any outstanding dues to be paid to the Members;
- (c) if so, the Panchayat-wise details and amount due to each Panchayat; and
- (d) the reasons for non-payment of salaries to the above mentioned Panchayat?

SHRI VIJAI SARDESAI

**PURCHASE RATE OF COMMODITIES BY COOPERATION  
DEPARTMENT**

157. WILL the Minister for Agriculture be pleased to state the month-wise and kilo-wise rates of all types of grains, sugar, jaggery and edible oil purchased from January 2016 till date with details thereof?

SHRI VIJAISARDESAI

**PROJECT UNDERTAKEN BY GSIDC**

158. WILL the Minister for Urban Development be pleased to state:

- (a) the projects undertaken by GSIDC under Amrut Scheme with work-wise details such as name of the work, scope of the work, tender amount, contractor details and payment made till date, status of work;

- (b) the details of fund received from Central Government and share of State Government under Amrut Mission Work; and
- (c) the details of new work in the pipeline, planning stage and estimates under Amrut Mission Scheme?

SHRI VINODA PALIENCAR

**PROJECTS UNDERTAKEN BY GSIDC**

159. WILL the Minister for Urban Development be pleased to state:

- (a) the projects undertaken by GSIDC under smart city scheme since inception with detail such as name of the work, scope of the work and cost on which tender was awarded, details of contractor and payment made till date;
- (b) the details of funds received from Central Government and share of State Government in Amrut Mission Work; and
- (c) the details of new works undertaken or works at planning stage and estimated cost of said works?

SHRI PRAVIN ZANTYE

**EXTENSION OF TIMELIMIT FOR ISSUE OF SANAD**

160. WILL the Minister for Agriculture be pleased to state:

- (a) whether the Government is aware that subsidy for the agriculture farmers in the government land have not been received, if so, the reasons therefor; and
- (b) whether the Government had taken any steps in this regards with the details thereof?

SHRI WILFRED D'SA

**SPEED BREAKERS/RUMBLERS**

161. **Transferred to Public Works Department as Unstarred LAQ No. 220 answered on 28/01/2021.**

SHRI NILKANTH HALARNKAR

**PERMISSIONS ISSUED TO M/S GOA GLASS FIBRE-COLVALE  
(BINANI GROUP)**

162. WILL the Minister for Factories & Boilers be pleased to state:

- (a) the category that Industry M/s Goa Glass Fibre Ltd. belongs to (an undertaking of the Binani Group), designated and certified under the Factories Act, 1948;
- (b) the permissions issued by the Chief Inspector of Factories and Boilers to M/s Goa Glass Fibre Ltd. under the Manufacture,

Storage and Import of Hazardous Chemical Rules, 1989 at the time of its inception and the following years (chronologically);

- (c) whether the concerned Department designated under The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and The Goa Factories (Occupational Safety and Health Audit) Rules, 2014 has carried out the annual survey/inspection of M/s Goa Glass Fibre Ltd., at Colvale as per Rule 3 of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, since its inception till date;
- (d) whether the M/s Goa Glass Fibre Ltd. as an occupier defined under the Factories Act has submitted its Annual Occupational Safety and Health Audit, as per Rule 4 of The Goa Factories(Occupational Safety and Health Audit)Rules, 2014 since its inception till date;
- (e) the approvals granted to M/s Goa Glass Fibre Ltd., under Rule 7 of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and the nature of chemicals/compounds/substances that M/s Goa Glass Fibre Ltd. are permitted to store and utilize;
- (f) whether M/s Goa Glass Fibre Ltd. intimated to the concerned Government Authority, their subsequent change in updating of the Site Notification following changes in the threshold quantity of the concerned plant; if so, the details thereof and reasons on which the same have been granted;
- (g) the details disclosed by M/s Goa Glass Fibre Ltd. regarding expansion of plant or process and installation of new units and machinery to the Goa Industrial Development Corporation and the consequential comments/action taken by GIDC thereon;
- (h) whether medical examinations of the workers of M/s Goa Glass Fibre Ltd. as contemplated under Chapter IX of the Goa Factories Rules, 1985 specifically rule prescribed under Sec.87 or Rule 131 has been periodically carried out; if so, the date of such medical examination as carried out with record of medical examinations and tests connected therewith as maintained by the office under Rule 131 Sub rule 5 of the Goa Factories Rule, 1985;
- (i) whether the M/s Goa Glass Fibre Ltd. has between the years 2010 to 2020 constructed, re-constructed, extended or taken into use as a factory or part of a factory or any other extension of plant or machinery within the existing factory premises; if so, furnish copy of the application for such permission in Form 1 along with the approved plan;
- (j) whether M/s Goa Glass Fibre Ltd has since the years 2010 to 2020 constructed, re-constructed, extended or taken into use as a factory or part of a factory or any other extension plant or machinery in nature of flammable or non-flammable or toxic or non-toxic

compressed gas is intended to be possessed in a cylinder or a vessel within the existing factory premises; if so the details of such approval for setting up such flammable or toxic tank or storage unit and the approval/license, as produced and required under the Gas Cylinder Rules, 2004 or the Static and Mobile Pressure Vessels(Unfired) Rules,1981 to be submitted under Rule 3 of the Goa Factories Act;

- (k) the details of the permissions granted to M/s Goa Glass Fibre Ltd. Co. for installation of an additional oxidation unit, to the existing infrastructure; and
- (l) the reason for no action being taken against to M/s Goa Glass Fibre Ltd. for installing an oxidation unit, which is a hazardous and accident prone unit, for having constructed/installing the same, exactly abutting the National Highway 66(earlier NH17)?

**SHRI RAVI S. NAIK**

**STATUS OF FOUNDATION STONE LAID AT KRANTI MAIDAN**

163. WILL the Minister for Urban Development be pleased to state:

- (a) whether the Defence Minister Shri Sharad Pawar along with Hon'ble Chief Minister laid the foundation stone at Kranti Maidan, Ponda; if so, the details thereof; and
- (b) the date of laying of foundation stone, name of dignitaries present at the function, present status of the foundation stone with location?

**ASSEMBLY HALL  
PORVORIM, GOA  
29<sup>th</sup> JANUARY, 2021**

**NAMRATA ULMAN  
SECRETARY, LEGISLATURE**